

FORM NO. 21

(See rule 114)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ~~Lucknow~~ BENCH

OA/~~TA/RA/CP/MA/PT~~ 20/90 of 20.....

Kundan Lal ..... Applicant(S)

Versus

Union of Maly ..... Respondent(S)

INDEX SHEET

Serial No.	DESCRIPTION OF DOCUMENTS	PAGE
1.	check list	1-2
2.	order sheet	3-7
3.	Judgment copy.	8-18
4.	Petition copy	17-27
5.	Dowers	28-
6.	Annexure	29-36
7.	counter reply with Annexure	37-60
8.	Reply	61-66
9.	R.A.	67-76
10.	Divl. Railway (page)	77-96
11.	App. for amendment	97-101
12.	Affidavit	102-113

Certified that the file is complete in all respects.

Signature of S.O.

Signature of Deal. Hand

*B.C. File not needed & display*  
*[Handwritten Signature]*

*[Handwritten Signature]*  
22/6/2012

15

14-9-1990:

Hon'ble Mr. Justice K. Nath, VC,  
Hon'ble Mr. M.M. Singh, AM

Sri JP Mathur counsel for the applicant and Sri B.K. Shukla for the respondents are present. Sri Shukla produces the service record relating to the applicant, Kundan Lal. As we go through the service-record, we notice that the left thumb impression purporting to be that of the applicant is affixed on the document described as 'service record of the inferior staff and labourers' at page-11. The applicant has challenged the genuiness of this document as well. We think that the interest of justice would be served if the thumb impression on this document is compared with the thumb impression of the applicant by the finger print expert of the Government of U.P.. The applicant, who is present in person denies the genuiness of this document and says that he is prepared to have it compared by the expert. Police <sup>ne</sup> ~~proficient~~ permission of the U.P. Government stationed at Lucknow shall be called to take the <sup>Specimen</sup> ~~specific~~ thumb marks of the applicant. <sup>Specimen</sup> ~~specific~~ The <sup>Specimen</sup> ~~specific~~ thumb marks of the applicant shall be forwarded, alongwith the disputed thumb mark on the record, to U.P. Government Finger Prints Expert. The expert will submit a report to this Tribunal by 30th October, 1990. Both the parties shall be at liberty to file objections, if any, against the expert's report within 10 days thereafter. The case shall be listed for final hearing on 14-11-1990. The record is taken into custody by this Tribunal forthwith and shall be placed in a sealed cover in the personal custody of the Deputy Registrar of this Bench.

in the presence of parties counsel

Received for  
Mr. B. K. Shukla  
20/9/90  
K. Nath  
M.M. Singh  
21/9/90

copy of order along with letter has been send to S.P.O. for necessary action

19-9-90

Put up on 9-10-1990 for further proceedings. The applicant shall be present in person on that date alongwith his counsel. A copy of this order may be given to the learned counsel for both the parties.

K. Nath

M.M. Singh

ES/ (A.M.)

(V.C.)

CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH LUCKNOW

## INDEX SHEET

CAUSE TITLE O.A. 20 of 1990 (U)

Name of the parties \_\_\_\_\_

Kundan Lal

Applicant.

Versus.

Union of India (N.Ry.)

Respondents.

Part A.B.C.

Sl No.	Description of documents.	Page
1.	Check list	A1 - A2
2.	Order sheet	A3 - A7
3.	Judgment	A8 - A16
4.	Petition	A17 - A27
5.	Power	A28 - *
6.	Annexures	A29 - A36
7.	Counter Reply (with annexures)	A37 - A60
8.	Report of finger prints	A61 - A66
9.	R.A.	A67 - A76
10.	Disputed papers (Page)	A77 - A96
11.	Application for amendment of claim petition	A97 - A101
12.	Official - with annexures	A102 - A113
	Bench copy	- B1 - B73
	C copy	- C1 - C51

CENTRAL ADMINISTRATIVE TRIBUNAL  
CIRCUIT BENCH, LUCKNOW

AD  
10-1-80

h 2

Registration No. 20 of 1989

APPLICANT(S) Kundan Lal

RESPONDENT(S) ---

Particulars to be examined

Endorsement as to result of examination

1. Is the appeal competent ?
2. a) Is the application in the prescribed form ?  
b) Is the application in paper book form ?  
c) Have six complete sets of the application been filed ?
3. a) Is the appeal in time ?  
b) If not, by how many days it is beyond time?  
c) Has sufficient case for not making the application in time, been filed?
4. Has the document of authorisation/ Vakalatnama been filed ?
5. Is the application accompanied by B.D./Postal Order for Rs.50/-
6. Has the certified copy/copies of the order(s) against which the application is made been filed?
7. a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed ?  
b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numbered accordingly ?  
c) Are the documents referred to in (a) above neatly typed in double space ?
8. Has the index of documents been filed and pagging done properly ?
9. Have the chronological details of representation made and the out come of such representation been indicated in the application?
10. Is the matter raised in the application pending before any court of Law or any other Bench of Tribunal?

ys

ys

ys

ys

ys

ys

ys

ys

ys

ys

ys

ys

20/90(4)

(A3)

19.1.90

Mr. J.P. Malhotra for the

applicant  
Sonia + son

let notices be

respondents returned by

21.2.90. Dilevi

plea application shall be

taken up after reply is

made deli.

or  
noted  
25/1/90

21/2/90

For Justice K. Math. vs.  
Hon. K. Obayya, Am.

Sri K. P. Srinivasa files v. Kalahana  
on behalf of applicant.

Sri Brijesh Kumar Shukla files  
v. Kalahana on behalf of all  
the opposite parties & requests for  
and is allowed three weeks  
time to file counter to which

the applicant may file  
rejoinders within one week  
thereafter. List for final hearing  
on 21/3/90.

  
Am.

  
vc.

or  
Notices were issued  
on 25/1/90.

Neither reply nor  
any unreturned reply cases  
has been return been  
submitted for  
order

L  
20/2

or  
No CA filed  
S.P.B.

L  
20/2

R

Particulars to be Examined

Endorsement as to result of examination

- 11. Are the application/duplicate copy/extra copies signed? 45
- 12. Are extra copies of the application with Annexures filed? 45
  - a) Identical with the Original?
  - b) Defective?
  - c) Wanting in Annexures
  - Was \_\_\_\_\_ pages Nos \_\_\_\_\_?
- 13. Have the file size envelopes bearing full addresses of the respondents been filed? NO
- 14. Are the given address the registered address? 45
- 15. Do the names of the parties stated in the copies tally with those indicated in the application? 45
- 16. Are the translations certified to be true or supported by an Affidavit affirming that they are true? NO
- 17. Are the facts of the case mentioned in item no. 6 of the application? 45
  - a) Concise?
  - b) Under distinct heads?
  - c) Numbered consecutively?
  - d) Typed in double space on one side of the paper?
- 18. Have the particulars for interim order prayed for indicated with reasons? 45
- 19. Whether all the remedies have been exhausted? 45

dinesh/

20/90(L)

(A3)

19.1.90

Mr. J.P. Mallick for the

applicant  
and since  
let notices be

respondents' remarks by

21.2.90. Interim

relief application shall be

taken up after reply on

next date.

or  
made as per  
J  
25/1/90

21/2/90

Hon. Justice K. Prasad, vs.  
Hon. K. Obayya, P.M.


Sri K. P. Srinivasa files vakalatnama  
on behalf of applicant.  
Sri Brijesh Kumar Shukla files  
vakalatnama on behalf of all  
the opposite parties. Requests for  
and is allowed three weeks  
time to file counts to which  
the applicant may file  
rejoinders within one week  
thereafter. List for final hearing  
on 21/3/90.


OR

Notices were issued  
on 25/1/90.

Neither reply nor  
any unreserved req. count  
has been return back  
submitted for  
order

L  
20/2

  
K.P.

  
K.O.

OR

No CA filed  
S.P.  
L  
20/2

R

~~9-7-96~~

9-7-96

20/9/03

no sitting day to 23/7  
R

(14)

27-7-90

OR

Case is ready  
for hearing

S. F. H.

Case not reached

Ref to 30/9/90

30.9.90

Shri M. K. Agrawal, S.M.  
Shri M. K. Chapp. S.M.

Shri B. C.  
B. O. C.

h  
25/7/90

Shri B. K. Shukla for O.P.  
Shri K. P. Srivastava, counsel  
for applicant is said to  
be ill. List for  
hearing on 29-10-90.

Shri

Shri

OR

As per Hon'ble  
V.C. order dt on 10-9-90  
the date was fixed as  
13-9-90 for hearing

CA/RA has been  
rearranged

S. F. H.

h  
7/9/91

ORDER SHEET


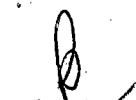
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD/C.B. LUCKNOW

(AG)

No. 20 OF 1990

Udamba vs. C.O.

100000

Sl.No.	Date	Office Report	Orders
1	7/12/90	<p>GR</p> <p>Both the parties have been received copies of the expert report.</p> <p>No objection have been filed by the both parties.</p> <p>S. F. 4</p> <p align="right">h 7/12/90</p>	
	12-12-90	<p>Hon. Mr. Justice K. Nath, VC</p> <p>Hon. Mr. K. obayya, AM</p>	
		<p>put up tomorrow on the request of the both parties counsel.</p> <p align="center">                       VC                 </p>	
	13/12/90	<p>Hon. Mr. Justice K. Nath, VC</p> <p>Hon. Mr. K. obayya, AM</p> <p>S. Mr. J.P. Mathur for the applicant.</p> <p>S. Mr. B.K. Shukla for the respondents.</p> <p>Dr. Vishesh Chandra</p> <p>The proceedings of 14/9/90 required, that the Service Record is in the custody of D.R. (J), may also be seen. Since the D.R. (J) is on leave today, the record kept in safe custody is not available. List for final hearing on 12/1/91.</p> <p align="center">                       VC.                 </p>	

GHANSHYAM

17-1-91 - NO sitting day to ~~12/1/91~~ 31-1-91

27.6.91

Itentl. Mr. Jabbu K. Nallu. Vc  
Jabbu. Mr. K. Obayya. Am

Argument - heard. Jydy mnt-

reserved.

*[Signature]*  
Am

*[Signature]*  
Vc

Recd by  
13/8/91

Received  
copy of order  
date 13/8/91

*[Signature]*  
Ch. J. B. S. S. S.

Received Service Record of  
the Applicant Kamdant Lal  
*[Signature]*  
28.8.91  
Adv.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
~~ALLAHABAD BENCH, ALLAHABAD.~~

*Ameerabad Circuit Bench*

O.A. NO.  
DATE.

20

1990 (L)

DATE OF DECISION \_\_\_\_\_

*Rundam Lal*

PETITIONER

*Shri J.P. Mathur*

Advocate for the Petitioner(s)

Versus

*Union of India & others*

RESPONDENT

*Shri B.K. Shukla*

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. Justice K. Math, etc.

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the judgment?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgment?
4. Whether to be circulated to all other Benches?

\*\*\*\*\*

GHANSHYAM

13/8/91

AS

RESERVED

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
LUCKNOW CIRCUIT BENCH

Kundan Lal ..... Applicant

Versus

Union of India & Others .... Respondents

Hon.Mr.Justice K.Nath, V.C.

Hon.Mr. K.Chayya, Member (A)

(By Hon.Mr.Justice K.Nath, V.C.)

This application under Section 19 of the Administrative Tribunals Act, 1985 is for a declaration that the applicant's date of birth is 17.3.38 and not 17.3.32 as recorded in the service record and that the applicant will not retire from service with effect from 31.3.90 and is entitled to continue in service till 31.3.1996.

2. The applicant's case is that his correct date of birth is 17.3.38 as recorded in his High School Examination Certificate on passing that examination in the year 1952. It is said that he had even passed the intermediate examination of the U.P. Board when he entered into service as Permanent Way Mistry for the Northern Railway on 20.8.55 in the scale of Rs.130 - 212. Under the orders dated 30.8.89 he was informed by a letter dated 11.9.89, Annexure-A2 of respondent No.3 that he would retire from service with effect from 31.3.90 on the basis of his date of birth as 17.3.32. By his application, dated 14.9.89, Annexure -3, he informed the Senior D.P.O. through respondent No.3 that while entering into service he had submitted the original High School Certificate alongwith attested copy thereof in proof of the correct

*[Handwritten signature]*

date of birth as 17.3.38. His representation dated 30.11.89, Annexure-4 for correction of his date of birth was rejected. On 18.1.90 he filed the present application.

3. The respondents' case in the Counter Affidavit is that the applicant was initially appointed on 20.8.53 as Chowkidar at Rs.30/- per month plus allowances. It was stated that he did not file his High School Examination Certificate nor disclosed that he has passed any such examination. It was said that the recorded date of birth 17.3.32 was duly certified by the applicant himself by affixing his thumb impression on the service record. At the time of appointment as Chowkidar the column for special qualification in the service record was marked as nil signifying that he was illiterate. It was further stated in the Counter Affidavit that the recorded date of birth 17.3.32 had been communicated through seniority lists of 1975, Annexure-R2 and 1980, Annexure.R3 published from time to time and the applicant never raised any objection against it. It was pointed out that the applicant's submission that he had submitted the original High School Certificate to the Department is self-inconsistent with his own stand in his letter dated 30.11.89, Annexure-4. It was lastly said that the applicant appeared to get his date of birth changed by overwriting in the service record in collusion with some staff.

4. The applicant said in his Rejoinder that he had not been appointed as Chowkidar on 20.8.53 and that, in fact, he had been appointed only as Permanent

Way Mistry on 20.8.55 after medical fitness certificate. He complained that the respondents did not produce the medical examination certificate nor letter of his appointment as Chowkidar. He added that having passed High School and Intermediate Examinations even before entry into service, he had submitted the High School Examination Certificate in proof of age in accordance with Rule 225 of the Indian Railway Establishment Code. He added that the corrections in the service record do not bear any initials of any authority nor the applicant himself. He said that no seniority list had been served upon him nor his acknowledgement had been obtained. He alleged that the service record relied upon by the respondents is bogus record manipulated, and whatever overwritings appear thereon may have been carried out by the concerned staff and not by the applicant as alleged. He lastly said that the D.P.O. was not competent authority to dispose of the representation regarding the date of birth because the competent authority was the General Manager.

5. We have heard Shri J.P.Mathur for the applicant and Shri B.K.Shukla for the respondents and have carefully gone through the material on record. We will deal with the service record itself. The respondents have filed photo copy of the service record and have also produced the original before us. The service record begins with a printed sheet in which, after the applicant's name was written, his designation on appointment is mentioned as 'Chowkidar'. In particulars of his service his date of birth is recorded as 17.3.32 in figures of which the figure 2 has been overwritten as 8; the date is also written in English language and reads as 17.3.32. There

110

is no overwriting in the date of birth as written in the English language. The date of appointment is mentioned as 20.8.53; the figure 3 in the unit place is overwritten as 5. Pay on appointment is mentioned as Rs.30/- plus usual Dearness Allowances. The signature of the employee is also contained on the paper; on the left hand side top, there is a left thumb impression mark of the employee.

6. The applicant's case is that this service record is bogus and manipulated. He has not been able to point out where the true record is to be found. When the case was taken up on 14.9.90, the applicant denied the genuineness of his thumb impression mark on this document. He offered to have it compared by the Thumb Impression Expert. Accordingly, the orders were passed to call for the services of the U.P. Govt. Finger Print Expert for which the requisite samples were taken from the applicant. The required papers were furnished to the Expert who, after examination, submitted his report in which he has clearly stated that the thumb mark found on the record of service is of the applicant himself. There is no evidence to the contrary on behalf of the applicant. The validity of the report of the Finger Print Expert has not been questioned by the applicant. Settled law as laid down by the Supreme Court in the case of Jaspal Singh Versus State of Punjab 1979 SC 1708 that the thumb impression science is an exact science & does not admit of any doubt. We must hold therefore that the thumb impression which is found on the service record belongs to the applicant himself and therefore the service record in question is not a bogus document but is a genuine and reliable document.

111

- 5 -

7. A significant feature of this document is that although there is an overwriting in the year of the date of birth of the applicant in the figures, there is no overwriting in the date as recorded in English language. Another very important evidence in this connection is the record of the particulars of promotions, increases, punishments and transfers of the applicant recorded on the back side of this very document. The important point is that the particulars of promotion etc. are not recorded on a separate sheet; they are recorded on the reverse side of the service record bearing the applicant's thumb impression and referred to above. The upshot is that the particulars recorded on the reverse of the service record are not capable of being separated from the latter and therefore go a long way to establish the genuineness of the service record. In these particulars the applicant's first appointment is mentioned as Temporary Chowkidar on 20.8.53 in the scale of Rs.30/- -  $\frac{1}{2}$  - 85. The date of appointment and the rate of pay is described respectively as 20.5.53 and Rs.30/-. The expression 'Chowkidar' has been overwritten as P.W.Mistry. The scale of pay is overwritten as Rs.55 - 130. In the date of appointment the figure 3 in the units place is overwritten as 5. All these overwritings are to be found in the first entry; but in the subsequent and following entries there is no overwriting. The second entry is the applicant's promotion as Temporary P.W.Mistry on 1.2.55 in the scale of Rs.55-3-130 with rate of pay as Rs.55/-. The third entry is of the applicant's being reverted as Temporary Chowkidar on 9.7.55 with the pay of Rs.30/-. The fourth entry again is of the

an

A12

applicant's promotion as Temporary P.W. Mistry on 26.7.55 at the salary of Rs.55/-. The fifth entry is of his reversion as Temporary Chowkidar on 26.9.55 with the pay of Rs.30/-. The sixth entry is regarding the increase of his pay by increment from Rs.30/- to Rs.30/8/- in consequence of an increment list dt.7.7.56 raising his salary to Rs.30/8/- with effect from 20.8.54; here the figure of 4 in the units of 55 is overwritten as 5. The seventh entry is of raising the pay from Rs.30/8 to Rs.31/- vide increment list dated 7.7.56 to Rs.31/- on 20.8.55. There are further entries on his being promoted as Keyman and then as Mate with effect from 20.4.56. It is not necessary to set out the later records. The particulars referred to by us would show that the applicant having been appointed as Chowkidar was temporarily promoted to the post of P.W. Mistry and again reverted as Chowkidar more than once and his salary was varied accordingly from time to time according to the applicable scale for the appropriate post. It is difficult to hold that all this record is bogus. The applicant's case that in the absence of a formal letter of appointment as Chowkidar he should not be treated to have been appointed as Chowkidar has no substance because the evidence indicated above unmistakably established that he was appointed as Chowkidar initially. It is futile for the applicant to contend that the overwritings in the service record were done by some person in collusion with the concerned staff with which the applicant has no connection whatsoever. It will be immediately appreciated that the overwritings were calculated to bring some benefit to the applicant inasmuch as the date of birth recorded as 1932

9

AIS

was sought to be overwritten as 1938. The beneficiary of this overwriting is the applicant and in the course of human nature and natural conduct it is impossible to believe that the applicant had no interest or hand in the overwritings. It is of course not expected to bring direct evidence of the overwritings because that is an act done in secrecy; but the person who gets the benefit of it will normally be considered to be concerned in obtaining the overwritings, namely the applicant. There is worth in the contention of the respondents that the applicant did not file the High School Certificate at the time of his original entry into service. If the applicant had produced the High School Certificate containing the date of birth as 17.3.38 he would have been only 15 years and five months of age when he was first appointed on 20.8.53 as Chowkidar. The learned counsel for the applicant has not been able to show that at that young age the applicant could have been eligible for appointment to railway service. The applicant's counsel, however, says that the Railway Administration is competent to relax the minimum age prescribed; that may be so, but that is not the applicant's case. There is nothing to show that the applicant's real age was only 15 years and five months at the time of the entry and that the prescribed minimum age for eligibility had been relaxed by any authority. It has been held in the case of Union of India Vs. Wing Cdr. R.R.Hingorani (1987) 1 SCC 551 that relaxation must be done by specific orders of the Govt. for reasons to be recorded. The learned counsel for the respondents has emphasized the defence case in para 4.10 of the Counter Affidavit and has urged that in the applicant's application, Annexure-A.3 dated 14.9.1989 the applicant had stated that having filed the original High School Certificate at the time of appointment on 20.8.1955 he failed to

J.

AM

understand as to what had happened to that certificate. It was further stated in the application that he had applied for a copy of the High School Certificate which he would submit to the office as soon as it is received. But with his ~~copy~~ application dated 30.11.89, Annexure.4 the applicant enclosed a photo copy of the original High School Certificate. It is urged therefore that the original High School Certificate had always <sup>been</sup> within the custody of the applicant and he had never handed it over to the department. It is noticeable that the attested copy of the High School Certificate filed alongwith this application does not indicate it to be a copy of the duplicate. There is nothing on the certificate to show that it is a duplicate document. It bears the original date of issue namely 7.6.52; there is no endorsement that it is a duplicate. The explanation given in para 4.10 of the Rejoinder Affidavit is that the original High School Certificate alongwith attested copy had been furnished to the Department at the time of appointment, that on learning that the attested copy was missing from the service record, the applicant started searching for the High School Certificate and in the meantime had applied for a duplicate copy. It is added that on intense search the applicant found the High School Certificate and then attested copy thereof was filed. It is plain therefore that the High School Certificate had remained in the custody of the applicant himself, and the theory of obtaining a duplicate High School Certificate is false. The applicant has not been able to show as to why his date of birth should have been recorded wrongly at the time of his entry into service if he had really submitted

AS

the High School Examination Certificate. He has not been able to point out who the persons were to cause some sort of a harm to the applicant at that stage. In the seniority lists of Annexure-R2 of 1975 and Annexure-R3 of 1980 the applicant's date of birth is recorded as 17.3.32. The applicant's statement that he was never communicated of those entries is stated only to be rejected. After all, he received promotion from time to time in which the question of his seniority would have been material and it is impossible to believe that he would not have cared to know how his seniority was recorded whenever the occasions for his promotion arose. Since the Department did issue the seniority lists in 1975 and 1980 the reasonable conclusion should be that the applicant would have found out the seniority list and would then have noticed that his date of birth was recorded as 17.3.32. Of course, the applicant never made any representation for correction of his age before 14.9.89 i.e. after the letter dated 11.9.89, Annexure-2 on the basis of the order dated 30.8.89 by which he was informed that he would retire with effect from 31.3.90. It may be mentioned that the applicant would have been ineligible to enter into railway employment ~~and~~ on 20.8.53 if he had disclosed his High School Certificate containing the date of birth as 17.3.38. It appears to us that the applicant by suppressing the age according to the High School Certificate had managed to get employment by stating himself to be eligible for employment on the basis of his date of birth as 17.3.32. Having obtained that benefit he could not be permitted now to rely upon the entry contained in

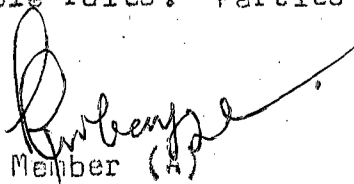
116

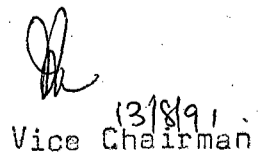
- 10 -

the High School Examination Certificate. A Four Member Bench of this Tribunal sitting at Calcutta in the case of S.K.Sen Gupta Vs. Union of India & Others SLJ 1986(1) CAT 111 has held that where deliberately wrong date of birth is disclosed for the purposes of employment, that act is fraudulent and the employee cannot be encouraged to rely upon the revised date and even the Matriculation Certificate may be ignored. The present case falls in the same category and therefore the applicant's case for correction of his date of birth from 17.3.32 to 17.3.38 must fail.

8. We find from the record that this petition was admitted on 19.1.90 and after the respondents had made appearance and put in contest, this Tribunal had passed an interim order on 21.3.90 and directed the respondents not to evict the applicant from the quarter occupied by him till the adjudication of this application. We think that since the applicant has been allowed to continue in occupation under the orders of this Tribunal, he may be charged for rent only at the normal rate till the date of disposal of this application.

9. For reasons indicated above, this application is dismissed and the interim order is vacated subject to the condition that the respondents shall charge rent from the applicant for the accommodation in the applicant's occupation only at normal rates till the signing of this judgement; for the period subsequent to the signing of this judgement the respondents should be at liberty to charge such rent as may be recoverable from the applicant under the applicable rules. Parties shall bear their costs of this case.

  
Member (A)

  
13/8/91  
Vice Chairman

Dated the 13<sup>th</sup> August 1991.

RKM

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CIRCUIT BENCH, LUCKNOW  
Registrar (J)

APPLICATION UNDER SECTION 19 OF THE  
ADMINISTRATIVE TRIBUNAL ACT, 1985.

SA 20/90/4

Kundan Lal .. Applicant

Versus

Union of India & others .. Respondents.

INDEX

Sl. No.	Description of Papers	Page No.
1.	Application	1-10
2.	Copy of the impugned order (Annexure) / 4	
3.	Postal Order No. 8,02,4093 dt. 18.1.90	
4.	Power	11

FT  
L  
18/1/90

Dated: 18.1.90  
Lucknow.

*J.P. Mathur*  
(J.P. Mathur),  
Advocate,  
Counsel for the applicant.

*Kundan Lal*

Noted on 19/1/90  
*J.P. Mathur*  
18-1-90  
Closm J.P. Mathur  
Advocate

Central Administrative Tribunal  
Circuit Bench Lucknow  
Date of Filing: 10.1.90  
Date of Receipt by: ...

Deputy Registrar(J)

SA 20/90 (4)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CIRCUIT BENCH, LUCKNOW.

Kundan Lal, aged about 51 years, son of Late Sri Sohan Lal, resident of E-2/B, Punjab Nagar Railway Colony, Charbagh, Lucknow. Employed as Permanent Way Inspector-III, Northern Railway Charbagh, Lucknow.

.. APPLICANT

Versus

1. Union of India through General Manager, Northern Railway, Baroda House, New Delhi.
2. Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow.
2. Assistant Engineer-I, Northern Railway, Charbagh, Lucknow.

.. RESPONDENTS.

*S. Anand*

129

DETAILS OF APPLICATION-

1. Particulars of the order against which the application is made:

(a) No. of the order- 816E/20/A

(b) Date of order - 30.8.1989

(c) Authority passed the order. - Divisional Railway

Manager, Northern Railway,  
Hazratganj, Lucknow.

2. Jurisdiction of the Tribunal:

The applicant declares that the order has been passed at Lucknow against which the applicant wants redressal and which is within the jurisdiction of this Hon'ble Tribunal.

3. Limitation:

The applicant further declares that the application is within the limitation period prescribed under Section 21 of the Central Administrative Tribunal Act, 1985 as the impugned order is dated 30.8.1989.

4. Facts of the case:

4.1 That the applicant has been initially appointed as Permanent Way Mistri on 20.8.1955 and was placed under the supervisory control of the Executive Engineer (Restoration), Northern Railway, Sultanpur. The initial pay scale of the applicant

*Sanjay* was Rs.130-212.

A20

4.2- That subsequently the applicant held various posts by way of promotion and at present is posted as Permanent Way Inspector-III, Northern Railway, Charbagh, Lucknow since 1985 and the present pay scale of the applicant is Rs.2000-3200 and the basic salary drawn in the present scale is Rs.2750/- per month.

4.3- That during the course of employment the applicant has to submit his biodata including the date of birth to the authorities time to time as desired and last being on 27.11.1989. (Annexure-1 is the true copy of the biodata furnished by the applicant dated 27.11.1989).

Annexure-1

4.4- That in the biodata the applicant besides furnishing the other details of services also has stated the date of birth as 17.3.1938 being the date of birth recorded in the High School Certificate issued by the U.P. Board of High School & Intermediate Education dated 7.6.1952.

4.5- That communication of the date of birth as 17.3.1938 by the applicant to the respondent No.2 through respondent No.3 on the prescribed proforma had never been disputed and the applicant had never been informed about any discrepancy in the date of birth furnished by the applicant to the authorities and the date of birth recorded in the service record maintained with the office of respondent No.3.

4.6- That as per the date of birth of the applicant i.e. 17.3.1938 the age of superannuation

22/11/89

(A2)

of the applicant would be 31.3.1996.

4.7- That the applicant through his letter dated 11.9.1989 was informed by the respondent No.3 that as per the impugned order dated 30.8.1989 issued by the office of the respondent No.2 thereby the applicant will retire under the age limit w.e.f. 31.3.1990 referring the date of birth of the applicant as 17.3.1932 as per the service record (Annexure-2 is the true copy of the letter dated 11.9.1989).

Annexure-2

4.8- That the applicant was surprised to know change in the date of birth as communicated by the respondent No.3 from 17.3.1938 to 17.3.1932 and immediately approached the authorities as to how this change has been effected in the service record which caused a loss of 6 years service in the department for no fault of the applicant.

4.9- That on meeting with the higher officials the applicant was asked to submit the intimation of the mistake of recording of wrong date of birth and was also asked to submit the High School Certificate so that the correction may be made in the service record and accordingly the impugned order may be modified.

4.10- That the applicant through intimation dated 14.9.1989 intimated the Senior Divisional Personnel Officer, Northern Railway, Lucknow through respondent No.3 about the mentioning of incorrect date of birth of the applicant and specifically stated that the applicant while entering into the

*Signature*

A22

Annexure-3

serve of the department had submitted the Original High School Certificate alongwith a copy thereof as a proof of age and date of birth i.e. 17.3.1938 and also his willingness. ( Annexure-3 is the true copy of the intimation dated 14.9.1989 ).

4.11-That the applicant run from pillar to post for the sake of justice and modification of the order of retirement issued on the basis of wrong entry of the date of birth in the service record and was ready to furnish proof of age as required under the Service Rules applicable to the applicant but the authorities paid no heed to his written as well as oral requests and as the matter was delaying further and the applicant was apprehending the implementation of the order dated 30.8.1989 the applicant submitted an attested photostat copy of the High School Certificate to the Senior Divisional Personnel Officer, Northern Railway, Lucknow and requested him for sympathetic consideration and favourable orders through letter dated 30.11.1989 which was duly forwarded by the respondent No.3 for favourable disposal on 15.12.1989 ( Annexure-4 is the true copy of the letter dated 30.11.1989 alongwith attested photostat copy of High School Certificate of the applicant giving the proof of his age and date of birth).

Annexure-4

4.12-That inspite of submission of this proof of age and date of birth the authorities did not ask any thing from the applicant and also taken no action in the matter as such the applicant with due regard again approached the Senior Divisional Personnel Officer, Northern Railway, Lucknow through letter

*Sanjay K. Singh*

dated 17.11.1989 with a copy to the respondent No.3 for favourable consideration in the matter and to save the applicant from harassment and early retirement without attaining the age of superannuation i.e. 58 years but the applicant received no reply from any corner of the office of respondent No.2 neither the refusal of the acceptance of the High School Certificate submitted by the applicant to the authorities for correction of the date of birth in the service record and for necessary orders in respect of the early retirement of the applicant.

4.13-That aggrieved by the impugned order of retirement and non consideration of the proof of age and date of birth submitted by the applicant by the respondent No.3 the applicant has no other remedy than to approach this Hon'ble Tribunal for justice.

5. Ground for relief with legal provisions:

- a) Because the respondents have passed the impugned order on the wrong mentioning of the date of birth in the service record without giving opportunity to the applicant for furnishing the proof of date of birth.
- b) Because the best proof of age and date of birth is High School Certificate which has been ignored by the respondents while passing the impugned order.
- c) Because lethargic attitude of the respondents of non consideration of repeated requests

*Sanjay*

124

of the applicant and non consideration of High School Certificate submitted by the applicant is an arbitrary action of the respondents.

d) Because the impugned order is against the principles of natural justice and ignorance for the various biometrics submitted by the applicant while the same being available in the Personal File maintained by the office of the respondents for the maintenance of the service record of the applicant.

6. Details of the remedies exhausted:

The applicant declares that against the impugned order no remedy is provided under the Service Rules and the representations dated 14.9.89, 17.11.1989 and 30.11.1989 of the applicant placed at Annexures No.1,3 and 4 to this claim application have not yet been disposed of and the applicant will be forced to retire w.e.f. 31.3.1990 hence this application at this stage.

7. Matters not previously filed or pending with any other court:

The applicant further declares that he had not previously filed any application, Writ Petition or Suit regarding the matter in respect of which this application has been made, before any court or any other authority or any other Bench of the Tribunal nor any such application, writ petition or suit is pending before any of them.

*Subansu*

AP25

8. Relief(s) sought:

In view of the facts mentioned in para-4 above the applicant prays for the following reliefs:-

i) That the applicant's date of birth in the service record be directed to be corrected by the respondent No.2 and 3 as 17.3.1938 as per the High School Certificate submitted by the applicant by this Hon'ble Tribunal.

ii) That the Hon'ble Tribunal by way of appropriate order quash the impugned order of retirement dated 30.8.1989 and ask the respondents to not to retire the applicant w.e.f. 31.3.1990 on wrong entry of the date of birth i.e. 17.3.1932 in the service record of the applicant *after summons the same from G.P.N.2*

iii) Any other appropriate order ~~of~~ which the Hon'ble Tribunal may deem fit be also passed in favour of the applicant.

iv) The cost of the application be also awarded to the applicant.

9. Interim order, if any prayed for:

That on the facts and grounds stated in the application the applicant prays for stay of the impugned order dated 30.8.1989 and direct the respondents to not to give effect thereof and implement the same till the disposal of the claim

*Sanjay*

126

application of the applicant or may pass any other suitable Interim Order for safeguarding the interest of the applicant during the pendency of application.

10. Application is being presented by the applicant through his counsel in the Hon'ble Tribunal.

11. Particulars of the Postal Order:

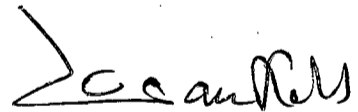
(a) No. of the Postal Order: 8 02 409 936

(b) Date of the Postal Order: 18.1.90

(c) Name of the Post Office issuing the Postal Order *Aminabad  
Lucknow*

drawn in favour of the Registrar, Central Administrative Tribunal, Allahabad for Rs.50/- only.

12. That the enclosures annexed in the application are the true copies of the originals.



Applicant

Verification

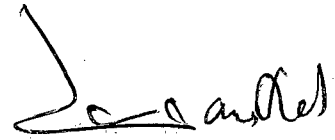
I, Kundan Lal, son of Late Sri Sohan Lal, aged about 51 years, working as Permanent Way Inspector-III, Northern Railway, Charbagh, Lucknow and resident of E-2/B, Punjab Nagar Railway Colony, Charbagh, Lucknow do hereby verify that the contents of paras 1 to 4 and 6 to 12 are believed to be and the contents of para 5 are believed to be true on legal

ADP

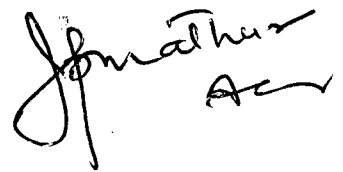
advice and that I have not suppressed any material fact.

Dated: 18.1.1990

Place: Lucknow.



Applicant.



Jonathan  
ACW

In the central Administrative Tribunal  
Circuit Bench Lucknow

ब अदालत श्रीमान्  
[वादी अपीलान्त]

महोदय

श्री ..... का  
प्रतिवादी [रेस्पाडेन्ट]

वकालतनामा



वादी (अपीलान्त)

टिकट

Kundan Lal

Union of India and others  
बनाम प्रतिवादी (रेस्पाडेन्ट)

न० मुकद्दमा

सन्

पेशी की ता०

१९ ई०

ऊपर लिखे मुकद्दमा में अपनी ओर से श्री J. P. Mathur Advocate

48 Tahsinganj Lucknow

वकील

महोदय

एडवोकेट

नाम अदालत  
मुकद्दमा नं०  
फरीकन  
नाम

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूं और लिखे देता हूं इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाब देही व प्रश्नोत्तर करें या कोई कागज दाखिल करें या लौठावें या हमारी ओर से डिगरी जारी करावे और रुपया वसूल करें या सुलहनामा व इकबाल दावा तथा अपील निगरानी हमारी ओर से हमारी या अपने हस्ताक्षर से दाखिल करें और तसदीक करे मुकद्दमा उठावे या कोई रुपया जमा करे या हारी विपक्षी ( फरीकसानी ) का दाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युक्त (दस्तखती) रसीद से लेवे या पंच नियुक्त करे—वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगा मैं यह भी स्वीकार करता हूं कि मैं हर पेशी पर स्वयं या किसी अपने पैरोकर को भेजता रहूंगा अगर मुकद्दमा अदम पैरवी में एक तरफ मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी इसलिए यह वकालतनामा लिख दिया प्रमाण रहे और समय पर काम आवे ।

हस्ताक्षर *J. P. Mathur*

साक्षी (गवाह) ..... साक्षी (गवाह) .....

दिनांक ..... 18 ..... महीना ..... सन् १९१० ई०

स्वीकृत

*J. P. Mathur*

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CIRCUIT BENCH, LUCKNOW.

(19)

Original Application No. 20 of 1990 (L)

Between

Kundan Lal .. Applicant

And

Union of India & others .. Respondents.

PAPER BOOK

Sl. No.	Description of Papers	Page No.
1.	Annexure No.1 Biodata of the applicant dated 27.11.1989	12-13
2.	Annexure No.2 Letter of respondent No.3 dated 11.9.1989	14
3.	Annexure No.3 Intimation of the applicant dated 14.9.1989	15-16
4.	Annexure No.4 Letter of the applicant dated 30.11.89 alongwith attested copy of H.School Certificate.	17-18

*J.P. Mathur*  
J.P. Mathur ),  
Advocate,  
Counsel for the applicant.

Dated: 18.1.1990  
Lucknow.

*Leaked*

A30

12

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD

CIRCUIT BENCH LUCKNOW.

CLAIM PETITION NO. OF 1990.

Kundan Lal ..... Petitioners

Versus

Union of India & others ..... Opp. parties

ANNEXURE NO. I

NORTHERN RAILWAY

No. Office of the PWI/III/Lko.  
Dated 27.11.1989.

The Asstt. Engineer-I

N.Rly, Lucknow.

Sub: Bio- Data of PWIs.

Ref: Your letter No. 2/E dt. 21.11.1989.

In reference to above, I am submitting the Bio-Data as required by you.

- 1. Name Kundan Lal
- 2. Date of birth: 17-03-1938
- 3. Date of Appointment of Service. 20-08-1955
- 4. Promotion as PWI/Gr. I/Gr.III Gr-I-from 1.1.84  
Gr.III-From Dec.1963
- 5. Qualification Intermediate.
- 6. Course attended 1986
- 7. Award Awarded by DS/FZR & GM
- 8. Punishment Nil
- 9. Misc.(Transfer request) Personal problem/conduct Rules etc. Nil

Details of posting w.e.f. 1.4.1980.

*[Handwritten signature]*

*attested true copy*  
*[Handwritten signature]*

...2/

55  
38  
17

(A31)

13

Design.	Grade	Stn.	Period From To
PWI / II			1.4.80 till date
PWI / Emergency			PWI / I / II / Lko.
PWI / I / Lko			
PWI / II / Lko.			1.4.80 upto 83
PWI / I / Lko & III			1.1.84 to till date
PWI / I / Lko.			Officiate as PWI / I / Lko for 3 years.

sd/-illegible

Seal

True copy

*[Handwritten signature]*

Attested  
True copy.  
*[Handwritten signature]*  
Ad

182

14

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD

CIRCUIT BENCH LUCKNOW.

CLAIM PETITION NO. OF 1990.

Kundan Lal ..... Petitioner

Versus

Union of India & other ..... Opp. parties

ANNEXURE NO. II

Northern Railway

No. 2/E/ (Kundan Lal ) AEN (I) Office  
Lucknow

Sri Kundan Lal Dated: 11.9.1989

PWI (III, Lucknow.

Sub: Regarding date of birth and retirement.

-----

Upon were called to attend this office to receive DRM/Lko. letter dated 30.8.1989 vide this office letter of even No. dated 01-9-89 sent you did not turn up .

As per DRM/Lko. letter No. 816-E/II D/A dated 30.8.1989 you will retire under age limit on 31.3.1990 being your date of birth as on 17.3.1932 as per your S/R please note.

sd/- Illigible

Assistant Engineer-I  
N.Rly, Lucknow.

Attested  
True copy

*Signature*

*Signature*

A33  
15

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD  
CIRCUIT BENCH LUCKNOW.

CLAIM PETITION NO. OF 1990.

Kundan Lal ..... Petitioner

Versus

Union of India & other..... Opp. parties

ANNEXURE NO. III

To  
The Sr. Divl. Personnel Officer,  
Northern Railway, Lucknow.

Through: AEN-I/Lko .

Sub: Intimation regarding DOB and Date of retirement

Ref: Your letter No. 816-E/IID/A dt 30.8.1989.

Sir,

In inviting reference to your letter quoted above I have to submit as under:

1. That my date of Birth as per my High School Certificate is as on 17.03.1938 and not as on 17.3.32 as intimated vide your letter under reference.

2. That I had submitted my original High School Certificate in support of my date of Birth as on 17.03.1938 at the time of my appointment on 20.8.1955 It is not under stood what has happened to that certificates.

3. That however I have applied for a copy of

*[Handwritten signature]*

*attached  
true copy  
J. Malhotra*

A24

16

my High School Certificate, which will be submitted to your office, as soon as I receive it.

Thanking you in anticipation .

Dated: 14.9.1989 Yours faithfully

( Kundan Lal )  
PWI/III/NR/LKO.

True copy

*Kundan Lal*

Attested true copy  
*J. Mathur*  
Ad

A35  
7

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD  
CIRCUIT BENCH LUCKNOW

CLAIM PETITION NO. OF 1990.

Kundan Lal ..... Petitioner

Versus

Union of India & other ..... Opp. parties

ANNEXURE NO. IV

To  
The Sr. Divl. Personnel Officer,  
Northern Railway, Lucknow.

Sub: Intimation regarding DOB and Date of retirement

Ref: Your letter No. E/II-D/A dated 30.8.1989.

Sir,

Ref. above and incotination of my applications dated 14.9.1989 and 17.11.1989, I have to submit that as no reply has yet been received from your office. I am herewith enclosing the Photo copy of my High School Certificate duly attested by Gazzetted Off icer for your sympathetic consideration and favourable necessary order please.

Thanking you,

Dated: 30.11.1989

Yours faithfully

( Kundan Lal )  
PWI/III/Lko

Forwarded to Sr. DBO/Lko for favourable disposal. The attested copy of High School Certificate is attached herewith.

sd/-  
Assitant Engineer-I  
N.Rly.Lucknow.

*[Handwritten signature]*

*Attested true copy  
Amal Kumar  
Aav*

# स्कूल एण्ड इण्टरमीडिएट

संजय शासनालय



उच्च शिक्षा विभाग

संजय शासनालय

## हाई स्कूल परीक्षा, १९५२

प्रमाणित किया जाता है कि

कुचन्दन लाल

आरंभ/आवृत्ति की

नाम/अग्रिम, १९५२ की

हाई स्कूल परीक्षा में

कामशील रूंड

रुग्नी कलम

डोर

कोलेज

द्वितीय श्रेणी में उत्तीर्ण

१९५२/५३ - और

श्रीवत्सा प्राप्त की

रत्न की जन्म-तिथि

परीक्षा-विषय

१-हिन्दी

२-अंग्रेजी

३-गणित

प्रमाणित

दिनांक ७ नव १९५२ ई०

True copy  
attested  
M

M. D. G. O. S.

(नारायण प्रसन्न मोदी),

एम० एच० एल० टी०

इण्टरमीडिएट

३१-१-१९५२

MEDICAL SUPERVISOR  
NORTHERN RAILWAY  
LUCKNOW.

*(Handwritten signature)*

attested true copy  
J. Prasad  
A-1

IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL

CIRCUIT BENCH, LUCKNOW

O.A. No. 2022 of 1990 (L)

Kundan Lal.....Applicant

Vs.

Union of India and others .....Respondents

COUNTER REPLY ON BEHALF OF RESPONDENTS

I N. K. Jai aged about 27 years,  
Son of Shri R. C. Jai working as Asstt Personnel  
officer duly authorised by respondents No. 1, 2 and 3  
do hereby solemnly affirm and state as under:-

1. That para 1 of the petition need no comments.
2. That para 2 of the petition need no comments.
3. That para 3 of the petition need no comments.
- 4.1 That the contents of para 4.1 of the petition

are denied and it is stated that the applicant was  
initially appointed as chawkidar on 20-8-53 at the rate  
of Rs. 30/- per month plus other admissible allowances  
during that period. After his appointment as chawkidar  
on 20-8-53 he was posted under direct subordination of  
permanent way inspector (R) Sri Krishna Nagar, under

A37

Filed today  
21/3/50

Nikhil K. Jai

A 200

-2-

Assistant Engineer Sultanpur.

4.2 That the contents of para 4.2 are admitted to the extent that the applicant is, after getting promotions working as PWI Gr. I since 1984 in Gr. Rs. 2000-3200 (Revised pay scale) and his basic salary is Rs. 2750/- per month.

4.3 That the contents of para 4.3 of the petition under reply are denied, it is however made clear that the applicant's date of birth is recorded in his service record as 17-3-32, in words as well as in figures, duly certified by the applicant by putting his thumb impression thereon. This date of birth has been duly verified by Permanent Way Inspector, Sri Krishna Nagar as well as by Assistant Engineer Sultanpur. It is further clarified that the applicant was issued retirement notice on 30-8-89 indicating therein that he will retire on 31-3-90 on the basis of his date of birth as recorded in his service record. It is stated that he submitted his bio-data on 17-11-89 including service particulars wherein he has mentioned his date of birth as 17-3-38, which has got no legal sanctity at this distant stage while he is going to retire on 31-3-90. A photo copy of the service record of the petitioner/applicant is being annexed as Annexure No. 1 to this reply.

*W. Jain*  
LACKNAPUR

A39

4.4 That the contents of para 4.4 are not admitted as stated. The applicant while submitting his bio-data containing detailed particulars of his service are wrong and falsely mentioned. His date of birth as 17-3-38 just to derive the service benefit of 6 years by extending his period of 6 years. The applicant joined railway services on 20-8-53 and as stated he has passed his high school in 1952 whereas at that time while entering in railway services he did not disclose this fact regarding his date of birth as 17-3-38. The column of the service record which is marked as special qualification has been recorded as NIL, meaning thereby he was illetrate at the time of his appointment.

4.5 That the contents of para 4.5 of the petition under reply are not admitted. The applicant's date of birth as recorded in the service record, 17-3-32 has always been communicated to the applicant by publishing seniority list from time to time, and no objection and dispute has ever been raised by the applicant. It is further stated that the communication

*W. R. L.*  
Asstt. Personnel Officer  
N. R. Lko.

1440

regarding date of birth by the applicant to the respondent No. 2 through respondent No. 3 was never received in the office and that the railway administration has always mentioned his date of birth as 17-3-32. The true copies of the seniority list published in 1975, and 1980 are being annexed as Annexure No. R-2 and R-3 to this reply.

4.6 That the contents of para 4.6 are wrong, hence denied. Since the applicant's date of birth has been recorded as 17-3-32 in his service record. Therefore his date of superannuation is 31-3-90 and not 31-3-1996 as alleged.

4.7 That the contents of para 4.7 need no comments.

4.8 That the contents of para 4.8 of the petition are vague and need no reply at this distant stage, because no alteration in the date of birth of the applicant can be made except as recorded in his service record. By publishing the seniority list this fact was brought to the notice of the applicant so many times from time to time.

4.9 That the contents of para 4.9 of the petition are wrong, hence denied, and it is certified that the applicant was never asked to submit High School Certificate

*Alpan*  
Asst. Personnel Officer  
N. R. Lko.

AM

-5-

for making corrections in his date of birth, because his date of birth is 17-3-32 as per his service record, which was never disputed or objected by the applicant.

4.10 That the contents of para 4.10 of the petition under reply are admitted only to the extent that the applicant informed this office that according to High School Certificate his date of birth is 17-3-38. Rest of the contents are denied, and it is emphatically stated that he never submitted his High School Certificate at the time of initial appointment as stated in para 2 of his letter under reference. Further the applicant himself has admitted in para 3 of the said letter that he has applied for a duplicate High School Certificate, which would be submitted by him as soon as the same would be received. Further it is stated that his High School Certificate dated 7-6-52 and the photo copy is that of his original High School Certificate, meaning thereby that the said certificate was in his possession and he did not submit it earlier to draw undue benefit.

Earlier to 14-9-89 the applicant never informed that his date of birth is 17-3-38. Rest of the contents contrary to it are denied.

4.11 That the contents of para 4.11 of the

*W. R. Lko.*  
Assst. Commr. Officer  
N. R. Lko.

AU2

petition are wrong, hence denied. The applicant's representations after due consideration by the competent authority were decided, and the applicant was intimated vide letter, dated 19-1-90, that he will retire from service on 31-3-90 as per date of Birth recorded in his service record. A true copy of the letter, dated 19-1-90 is being annexed as Annexure No. R-4 to this reply.

4.12 That the contents of para 4.12 of the petition are wrong, and the allegations made therein are vehemently denied. The contents of this paragraph has already been replied in para 4.11 of this counter reply.

4.13 That the contents of para 4.13 of the petition are false and fabricated. The applicant has no cause of action to invoke the jurisdiction of this Hon'ble Tribunal.

It is worth mentioning that the applicant tried to get his date of birth changed as per his averments made, by over-writing in service record, in collusion with some staff which is evident from the perusal of the same as the over-writing has been made in figures only.

*N. R. Lko*  
 Asstt. Personnel Officer

A43

5. That the contents/grounds taken in para 5 (a) (b) (c) and (d) are false, frivolous and fabricated. Those are not sustainable in the eyes of law.

6. That the contents of para 6 of the petition are denied to the extent that his representations were decided and were communicated to the applicant.

7. That the contents of para 7 need no comments.

8. That in reply to para 8 of the petition, it is stated that the applicant does not deserve any ~~relief/reliefs~~ relief/reliefs as prayed for.

The petition deserves to be dismissed.

9. That in reply to para 9 of the petition, it is stated that in view of the facts and circumstances stated above in this counter reply, the applicant does not deserve any interim order from this Hon'ble Tribunal.

10. That para 10 of the petition need no comments.

11. That para 11 of the petition need no comments.

12. That para 12 of the petition need no comments.

13. That this counter reply could not be filed within the time allowed by this Hon'ble Tribunal due

*N. R. Lko*  
Assit. Personnel Officer  
N. R. Lko.

(214)

to unavoidable and certain circumstances. Therefore, it is desired that delay in filing counter reply may kindly be condoned.

LUCKNOW: DATED  
March 21, 1990

( *N. R. Lko.*  
Assit. Personnel Officer )  
*N. R. Lko.*

VERIFICATION

I *N. K. Jain* do hereby

verify that the contents of paras \_\_\_\_\_ of this counter reply are true to my personal knowledge, and those of paras *16* *9* are true on the basis of record, and those of paras *10 - 13* of this counter reply are believed to be true on the basis of legal advice. The annexure No. *1, 2, 3 and 4* are true copies of their respective originals which have been duly compared by me. No part of it is wrong and nothing material has been concealed. So help me God.

LUCKNOW: DATED  
March 21, 1990

( *N. R. Lko.*  
Assit. Personnel Officer )  
*N. R. Lko.*  
Through  
*B.K. Shukla*  
( B.K. SHUKLA )

Railway Advocate  
Counsel for Opposite Parties

*N. R. Lko.*  
Assit. Personnel Officer  
*N. R. Lko.*

2015

Kundan Lal..... Applicant  
Vs.  
Union of India and others..... Respondents

Annexure No. **RA-1**

PP No. 516814/11/2012

11

EI-G217

**Service Record of Inferior Staff and Labourers**  
(All Punishments should be entered in red ink)

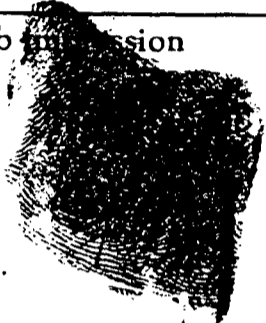
SRC/G1933

Name (in full) Kundan Lal

Designation (on appointment) Chowkidar Ticket No. E/IV/5/53

**Particulars of Service**

Left thumb impression



Nationality or Caste Hindu

Father's Name Sohan Lal

Residence (in full).....

Date of birth 17. 3. 1938 or (17th March Nineteen Thirty two)

Place of birth village: Kattalam, Dist: Gujrat, west Punjab

Height 5' ft. 7 1/2" in.

Distinguishing marks one oval shaped boil mark 7/2" x 7/8" inner side on the right leg 4" below knee cap.

Special qualifications NIL

Date of appointment 20 - 8 - 1958

Place Sultanpur

Pay on appointment Rs 30/- + usual DA

Health certificate from DM/Lko to Class A/3

Signature (of employee) Kundan Lal

Date.....

Verifying Office Assistant Engineer N. Rly Sultanpur  
P. WAY. INSPECTOR 'R'  
N. RLY: SRI KRISHNA NAGAR

Designation.....

Date.....

Date of joining Provident Fund.....

Provident Fund Account No.....

**Termination of Service**

Reason.....

Date 14/3/2012  
Asstt. Personnel Officer  
N. R. Lko

Initials.....

Gratuity/Spl. Contribution to P. F.

Ordinary/Compassionate passed.

Date.....

Amount.....

Abstract No.....

**Departmental Examinations (show failures in red)**

Description	Date	Initials

IN THE HON'BLE CENTRE ADMINISTRATIVE TRIBUNAL  
CIRCUIT BENCH, LUCKNOW  
O.A. No. 20 of 1990

1466

Kundan Lal.....Applicant  
Vs.  
Union of India and others.....Respondents

Annexure No. **RB-2**

NORTHERN RAILWAY.

No. 847E/IID-A.

39  
Divl. Supdt.'s Office,  
Lucknow. Dt. // -8-1975.

The Assistant Engineer,  
II, Lucknow, Faizabad, Varanasi, Sultanpur,  
Pratapgarh, & Rae Bareilly & T/R. Lucknow.

Sub:- Provisional seniority list of P.W.M. in Gr. B.150-240(A.S.)  
on the Civil Engineering Department as on 1-8-1975.

330480(12)  
The provisional seniority list of P.W.Ms Gr. B.330-430(A.S.)  
as on 1-8-75 is sent herewith for information and necessary action.  
The staff concerned may please be advised of their posting in the  
seniority list and their signatures obtained in the enclosed as per  
copy of the seniority list which should be returned to this office  
for record. The staff may submit their representation if any within  
a period of one month from the date of receipt of this list failing  
which the seniority list will be treated as final. Any omission or  
correction of any service particulars etc. may be intimated for  
necessary correction if so required. Please acknowledge.

D.A./One(Seniority list).

for Divl. Personnel Officer,  
Lucknow.

Copy forwarded to :-

PWIs LKO I & II, ON, BSK, JNU, SHG, PD, RDE, SAW, PSB,  
RBL, BCN, UCR, BWA, PEA, JWI, OIL, PRG, SLN, I & II, SKNR,  
NH & SLN/ID. PWI(S) LKO. M.T.S./LKO.

D.S./E., Lucknow & Sr. DEN/LKO.

DEN (I) & (II) (in office). D.S./Allahabad.

C/- The Divisional Secretary, NRMU, Lucknow  
and Branch Secretaries, Lucknow, Faizabad, Jaunpur,  
Varanasi, Pratapgarh, Rae Bareilly, Sultanpur for  
wide publicity amongst the staff.

C/- The Divisional Secretary, UDSI, Lucknow  
and Branch Secretaries, Lucknow, Faizabad, Jaunpur,  
Varanasi, Pratapgarh, Rae Bareilly, Sultanpur for  
wide publicity amongst the staff.

C/- SLWI and all LWIs on Lucknow Division (in office).

*N. R. Lko*  
Assit. Personnel Officer  
N. R. Lko.

Sanctioned strength  
Permanent Temporary Total.

14 ~~17~~ 23 = 37

Seniority list of Permanent Way Mistries  
in Grade No. 330-430 (R.S.) on Lucknow Division.

No.	Name	Senior sub-ordinate under whom posted	Date of Birth	Date of appt. to service	Substantive appt. Category	Date of confirmation	Official appt. Category	Date from which	Remarks		
1	<del>Nageshwar Singh</del>	<del>PWI/CIL</del>	<del>25-9-17</del>	<del>25-9-40</del>	<del>PWM</del>	<del>1.1.69</del>	<del>III</del>	<del>425-700</del>	<del>9-7-61</del>	<del>11-1-64</del>	<del>12</del>
2	<del>S/Shri</del>	<del>3</del>	<del>4</del>	<del>5</del>	<del>6</del>	<del>7</del>	<del>8</del>	<del>9</del>	<del>10</del>	<del>11</del>	<del>12</del>
3	<del>D.K. Sharma</del>	<del>BKRR</del>	<del>17-7-19</del>	<del>17-7-39</del>	<del>"</del>	<del>1.1.69</del>	<del>"</del>	<del>"</del>	<del>11-1-64</del>		
4	<del>Bhagwati Prasad</del>	<del>UCR</del>	<del>18-5-18</del>	<del>18-10-38</del>	<del>"</del>	<del>1.1.69</del>	<del>APWI Gr. III</del>	<del>425-700</del>	<del>15-8-64</del>		
5	<del>Daljeet Singh</del>	<del>BCN</del>	<del>8-11-25</del>	<del>2-10-51</del>	<del>PWM</del>	<del>Tempy.</del>	<del>PWM</del>	<del>330-430</del>	<del>2-10-51</del>		
6	<del>Pearrey Lal Singh</del>	<del>CIL</del>	<del>17-11-28</del>	<del>23-7-53</del>	<del>"</del>	<del>1.1.69</del>	<del>PWI Gr. III</del>	<del>"</del>	<del>15-2-63</del>	<del>FRANSEWER- RPD 130 DS/ADD.</del>	
7	<del>R.K. Shastri</del>	<del>BSB</del>	<del>26-1-27</del>	<del>10-3-53</del>	<del>"</del>	<del>1.1.69</del>	<del>PWI Gr. III</del>	<del>425-700</del>	<del>11-1-64</del>		
8	<del>S.P. Paul</del>	<del>DMW</del>	<del>29-12-21</del>	<del>20-12-48</del>	<del>"</del>	<del>1.1.69</del>	<del>APWI Gr. III</del>	<del>425-700</del>	<del>1-3-63</del>		
9	<del>Deep Narain</del>	<del>UCR</del>	<del>14-3-24</del>	<del>1-12-53</del>	<del>"</del>	<del>1.1.69</del>	<del>PWI Gr. III</del>	<del>250-380</del>	<del>3-7-71</del>		
10	<del>UCR</del>	<del>15-5-18</del>	<del>10-12-42</del>	<del>"</del>	<del>"</del>	<del>2.1.69</del>					

*Handwritten signature and date: 30/9/75*

Assst. Personnel  
N. R. Lko.

*Handwritten signature and date: 30/9/75*

1 2 3 4 5 6 7 8 9 10 11 12

S/Shri

10. Chhabil Nath	PWI-CIL	41-2-26	4-3-43	PWM	330-480 (R.S.)	2.1.69	PWI Gr. III	425-700 (R.S.)	31-7-69	Died on 7-7-73.
11. Sohha Nath Singh	"	BSB	29-4-32	"	"	23-8-70	-	-	-	-
12. Kundan Lal	"	LKO	17-3-32	"	"	8-11-70	PWI Gr. III	425-700 (R.S.)	15-1-64	-
13. Jemuna Pd. Srivastava	"	/SLN II	11-6-34	"	"	2-11-71	APWI	425-700 (R.S.)	53	-
			6-1-50				PWI Gr. III	250-380 (A.S.)	13-6-74	-
14. Chandan Lal	"	/PBH	5-3-34	"	"	2-12-71	PWI Gr. III	425-700 (RS)	4-7-69	-
15. Sheetla Pd.	"	PBH	12-11-29	MC	260-400 (R.S.)	1-1-68	PWM	330-480 (RS)	21-8-63	-
16. Kedar Nath Srivastava	"	FD	26-11-32	"	"	1-1-68	PWM	330-480 (RS)	15-9-63	-
17. Budhoo	"	PWI/OBH	30-9-26	Mate	225-308 R.S.	3-6-62	PWM	330-480 (RS)	21-8-63	-
18. Har Bachan Singh	"	PWI/HBL	15-9-31	"	"	16-10-62	PWM	330-480 (RS)	15-12-59	-
19. R.D. Nigra	"	/DMW	3-1-22	"	"	31-5-60	PWM	330-480 (RS)	15-12-61	-
20. Mahip Singh	"	SLN (II)	8-4-35	Keyman	210-270	2-4-59	PWM	330-480 (RS)	28-9-63	-

Assit. F. some, office  
R. Lko.

*Handwritten signature*  
14/10/75

contd.....

S/Srnr	2	3	4	5	6	7	8	9	10	11	12
2. Suresh Kumar Srivastava	PWI /CN	15-1-36	7-8-54	M.C.	260-400	1-1-68	PWM	330-480 (RS)	21-7-63		
22. A.K. Siddique	" LKO	1-7-68	9-2-51	Gang- Man.	200-250	9-2-52	PWM	330-480 (R.S.)	6-7-54		
23. Lal Mani Singh	" SUN (II)	14-7-41	1-8-62	SOM	330-480 (R.S.)	Tempy.	"	"	35-5-59		
24. B.L. Nagpal	PWI/UOR	1-4-39	13-5-63	SOM	"	"	PWM	330-480 (R.S.)	26-5-69		
25. HP S.P. Upadhyaya	PWI/UOR Spl.	8-6-38	3-7-73	SOM	"	"	PWM	330-480 (RS)	26-5-69		
26. V.K. Chopra	PWI /BPK.	6-3-36	4-11-58	SOM	"	Tempy.	PWM	330-480 (RS)	26-5-69		
27. V.P. Srirna	" LKO	8-7-36	11-5-61	SOM	330-480 (RS)	"	PWM	330-480 (RS)	26-5-69		
28. H.C. Kholia	" LKO	10-12-38	27-7-65	"	"	"	PWM	"	26-5-69		
29. K.N. Srivastava	" PBH	29-1-29	18-5-52	MC	260-400	1-1-68	PWM	"	15-10-63		

contd. ...

*Assst. Personnel Officer*  
N. R. Lko.

*Om Singh*

	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.
	S/Sri										
30.	Srinath Pandey	PWT/CIL	13-6-56	11-11-54	Mate	225-308 (RS)	3.1.61	PWM	330-480 (RS)	18-5-61	
31.	Siya Ram	" LKO	1-1-32	15-3-56	"	225-308 (RS)	23-9-64	"	"	3-8-69	
32.	Ram Lal	" UCR	8-7-33	2-2-55	"	"	26-12-64	"	"	1-8-69	
33.	Chunni Lal	" SLN (II)	3-2-36	15-3-56	Mate	"	13-9-67	"	"	3-8-69	
34.	Ram Raj	" UCR	1-7-30	25-11-56	"	"	15-10-57	"	330-460 (RS)	25-8-69	
35.	Shiv Karam	" JNH.	20-1-55	24-4-58	"	"	14-11-67	"	"	15-8-69	
36.	Ram Nath	" BSB	9-1-33	15-6-57	"	"	3-4-68	"	"	12-8-69	
37.	Sampat Singh	" SLN (II)	1-7-36	31-5-57	"	"	12-2-69	"	"	3-9-69	
38.	Purwasi	" SHG	18-4-25	6-7-46	"	"	5-8-60	"	"	4-3-68	
39.	Ram Chander	" SLN II	11-10-35	15-4-1960	"	"	20-7-68	"	"	30-4-70	
40.	Hori Lal	" JNH	1-1-35	8-7-59	"	"	25-6-68	PWM	"	25-4-70	
41.	Devendar Prasad	" JNH	1-8-39	22-8-60	Keyman	210-2/0 (RS)	9-12-69	"	"	10-3-70	
42.	Ram Pher	" RBL	5-7-40	16-5-63	K/Man	"	9-12-69	"	"	15-3-70	
43.	Manohar Singh	" SLN TD.	3-3-42	16-5-63	"	"	9-12-69	"	"	10-3-70	
44.	Paras Nath Chouhan	" PRG	8-7-43	15-11-62	"	"	3-8-70	"	"	21-4-70	
45.	Ramesh Kumar Srivastava.	" FD	5-12-33	30-7-56	"	"	30-7-57	LKO PWN	260-400 330-430	29-8-69 22-9-71	

Asstt. Personnel Officer  
N. R. Lko.

*Om Singh*

IN THE HON'BLE CENTRE ADMINISTRATIVE TRIBUNAL  
CIRCUIT BENCH, LUCKNOW  
O.A. No. 20 of 1990

Kundan Lal.....Applicant  
Vs.  
Union of India and others.....Respondents

Annexure No. 3 R-3

(151)

CR-3

Northern Railway,  
Headquarters Office,  
Baroda House, New Delhi.

No. 7542/186-I/S/211b

Dated: 01/02/1990

The DRMs, DLI FZR MB LKO ALD JU & BKN  
The CE (Const) K. Gate, Delhi  
The Principal ZTS, Chandausi.  
SEN/TT, SEN/TP & SEN/TR HQ. Office, B. House, New Delhi.  
APO/HQ B. House, New Delhi.

Sub:- Combined seniority list of PWIs Gr. Rs. 425-700 (RS).

The enclosed combined seniority list of all the PWIs Gr. Rs. 425-700 (RS) of this Railway as on 1/3/78 has been prepared on the basis of non fortuitous length of service in the above grade, the length of service being ~~rechecked~~ reckoned from the continued date of non-fortuitous promotion in the case of rankers and the date of posting after successful completion of training in the case of directly recruited PWIs, keeping their merit position intact.

This seniority list may please be circulated amongst all the staff concerned and their objections, if any in regard to the wrong fixation of their seniority may please be obtained and furnished to this office alongwith your detailed comments, for further necessary action. In case the representation of an individual is against the inter-se-seniority of his own Divn. where he is working and holding lien the same may be disposed off at your end and the revised seniority position advised to this office giving the detailed reasons for making the change.

The representations of the staff, if any, may please be forwarded to this office within two months from the date of issue of this letter failing which the responsibility for any wrong assignment of seniority of an individual vide rest with your office and no further representation received after expiry of the stipulated period will be entertained.

The service particulars of the staff which have not been shown or are found incorrect in the enclosed seniority list may please be advised to this office expeditiously.

O.A. above

(M.D. SHARMA)  
FOR GENERAL MANAGER (P)

Copy to:-

- 1. The General Secretary, N.R.M.U. 12, Chelmsford Road, New Delhi and the General Secretary, U.R.M.U. 166/2 Panchsukian Road, New Delhi.

Asstt. Personnel Officer  
N.R. Lko.

हस्ताक्षरित है कि यह सूची प्रत्येक विभाग के प्रमुखों को भेजी जा रही है ताकि वे अपनी सूची में त्रुटि, यदि कोई हो, तुरंत सूचित कर सकें।

*[Handwritten signature]*

Combined seniority list of PWIs Gr.III Rs.425-700(RS) of  
entire Northern Railway as on 1/3/78.

S. No.	Name	Div.	DGB	DOA	Non-fortui- tous length of service as PWI Gr. 425-700(RS) as on 1.3.78.	Whether SC or ST.	Whether Ranker or Direct	R E M A R K S
1.	2.	3.	4.	5.	6.	7.	8.	9.
1.	<u>S/Sri</u> Virshivagee Sharma	MB	1/1/36	6.11.63	-	X	Selected for Gr.Rs.250- 380(RS).	
2.	R.B.Ojha	A LD22	1.36	27.7.54	33.7.14	✓	R	
3.	Durga Prasad	LKO	29/7/24	22/11/42	20/11/26	*	R	
3.	S.M.Zaki	"	23/4/24	1/4/48	20/11/26	*	R	
5.	Balwant Singh	DLI	2/10/29	1/10/50	20/3/23	*	R	
6.	O.P.Kundra	"	4/11/32	28/4/60	17/10/5	*	R	
7.	Hoti Lal	"	1/22/22	15/3/54	17/4/18	*	R	
8.	Abdul Majid	LD	16/9/24	9/9/45	17/3/17	*	R	
9.	M.M.Srivastava	"	15/6/34	2/1/62	16/1/29	*	R	
10.	Harbans Lal	FZR	1/6/30	2/6/51	15/9/28	*	R	
11.	Kastmiri Lal	"	15/7/26	28/6/49	15/8/7	*	R	
12.	Gagan Ram	EKN	9/6/23	11/5/42	15/8/4	SC	R	
13.	Panna Lal	ALD	1/11/22	2/4/48	15/5/15	X	R	
14.	V.S.Bhatnagar	BKN	3/1/32	11/12/54	15/2/12	*	R	
15.	Nabgat Rai	"	17/10/30	22.10.55	15.2.12	S/C	R	
16.	Bishamber Dayal	"	14.9.36	14.2.56	15.2.12	*	R	
17.	Bhagwan	BKN	19/11/34	21.9.53	15.2.12	S/C	R	
18.	Daljit Singh	LKO	8.11.25	2.10.51	15.0.17	*	R	
19.	Chander Parkash	DLI	1/7/25	1/8/47	14/9/25	X	R	
20.	Inder Singh	FZR	19/4/25	15/9/54	14/4/23	X	R	
21.	Inder Parkash	"	5/1/35	19/11/54	14/4/23	X	R	
22.	M.N.Srivastava	LKO	27/6/36	11/11/63	14/3/21	X	D	
23.	Bechu Ram	"	7/8/40	8/11/63	14/3/21	R	D	
24.	Baran Swaroop	MB	5/7/30	3/10/53	14/2/25	X	R	
25.	Kundan Lal	LKO	17.3.32	20.8.53	14.1.13	X	R	
26.	Hardwar Lal	MB	25.1.25	23.1.45	14.1.4	X	R	

*N. R. Lko*  
Asstt. Personnel Officer  
N. R. Lko.

AS2

27.	S/Shri Raghwacharya	MB	31/12/32	17/10/54	14/1/04	X	D
28.	K.K. Dawar	DEI	10/9/416	4/2/65	13-0-29	X	D
29.	Banwari Lal	ALD	1/7/34	16/9/55	13/0/21	X	R
30.	Ram Siraman Singh	"	13/12/34	5/5/56	13-0-21	X	R
31.	M.C. Kulsharestha	"	4/2/40	10/2/65	13-0-21	X	D
32.	R.C. Jaiswal	LKO	14/6/37	5/2/65	13/0/27	X	D
33.	J.P. Saxena	LKO/	11/4/39	29/1/65	13/2/27	X	D
34.	S.P. Sharma	DLI TM/HQ	5/3/38	4/2/65	13/0/29	X	R
35.	B.K. Sharma	"	26/9/36	4/2/65	13/0/29	X	D
36.	R.S. Gulati	SNV	15.4.41	4.2.65	13.0.29	X	D
37.	N.K. Sinha	ALD	23/7/43	11/2/65	13/0/20	X	D
38.	S.C. Kalla	ALD SEM/TT	30/2/42	8/2/65	13-0-23	X	D
39.	R.K. Tondon	"	20.2.42	8.2.65	13-0-23	X	D
40.	V.K. Sharma	BKN	22/6/43	23.2.65	13.0.08	X	D
41.	S.N. Kapoor	ALD	10/7/39	26/2/65	13.0.05	X	D
42.	G.L. Kalra	BKN	12/1/43	28/2/65	13-0-38	X	D
43.	S.K. Mehar	RD SO	5.1.41	9.4.65	12.10.22	X	D
44.	C.P. Goyal	JU	2.12.41	7.9.5	12.5.52	X	D
45.	Crain Singh	"	20.2.39	28.3.57	12.3.26	X	R
46.	Kishan Chand	FZR	2.3.35	1.2.55	12/0/01	X	R
47.	Gurcharan Singh	"	15/10/32	2/6/55	12/1/01	X	R
48.	Mohinder Lal	"	13/3/34	4/7/55	12-1/01	X	R
49.	J.P. Vaish	LKO	5/1/38	10/12/65	12/0/26	X	D
50.	Rattan Lal	MB	1/10/37	1/9/51	11/11/14	SC	R
51.	R.K. Stanley	"	16.8.38	20.1.58	11.11.14	X	R
52.	Kanshi Ram	FZR	28/2/33	5/8/55	11.9.12	R	R
53.	Kuldip Chand	"	15.10.33	6.8.55	11.9.11	X	R
54.	K.K. Gaur	ALD	16/5/38	10.1.65	11/8/13	X	D
55.	Pran Nath	FZR	1/7/37	4/12/55	11/8/11	X	R
56.	Joginder Singh	"	3/2/35	21/5/56	11/7/10	X	R
57.	Jagdeo Mittar	"	7/5/36	22/9/56	11/7/10	X	R

Assst. Personnel Officer  
N. R. Lko

453

1.	2.	3.	4.	5.	6.	7.	8.	9.
58	Sh. Maugli Lal	JU	1.4.39	12.5.57	11.5.07	X	R	
59	" T.N. Khatri	ALD	28.8.41	28.9.66	11.5.03	X	D	
60	" Harjee	JU	1.6.36	5.11.55	11.4.13	X	R	
61	" M.K. Prohit	"	31.7.33	24.12.54	11.4.10	X	R	
62	" Madho Singh	"	14.3.38	4.12.58	11.4.10	X	R	
63	" Bhagwan Dass	FZR	29.9.38	5.2.57	11.2.19	X	R	
64	" P.B. Bhatnagar	MB	2.2.38	4.4.58	11.2.11	X	R	
65	" B.K. Setia	DLI	10.10.37	23.2.60	14.0.09	X	D	
66	" B.S. Sarin	BKN	5.4.35	7.4.64	10.11.05	X	D	
67	" V.P. Kaushik	DLI	2.4.42	4.5.67	10.9.29	X	D	
68	" Jagjit Singh	FZR	3.7.43	15.4.64	10.10.17	X	D	
69	" Babban Singh	LKO	10.1.44	27.4.67	10.10.05	X	D	
70	" R.B. Singh	ALD AEN TM/HQ.	1.6.41	3.5.67	10.10.05	X	D	
71	" Sudarshan Lal	BKN	20.6.35	30.4.55	10.10.11	X	D	
72	" N.C. Pandey	LKO	24.7.43	23.5.67	10.10.09	X	D	
73	" A.K. Singh	FZR AEN/TM HQ.	21.3.41	15.4.64 15.4.67	10.0.09	X	D	
74	" R.N. Singh	LKO	3.3.43	13.11.68	9.3.17	X	D	
75	" Y.P. Bhatia	DLI AEN TM	20.3.35	13.7.53 5.6.67	10.9.29	X	D	
76	" O.P. Talwar	DLI	4.9.42	4.5.67	10.9.29	X	D	
77	" O.P. Arora	FZR	10.5.38	15.4.64 15.4.67	10.10.17	X	D	
78	" Inder Raj	BKN	25.2.41	28.4.67	10.10.11	X	D	
79	" S.P. Vyas	JU	19.8.41	24.6.64	10.10.00	X	D	
80	" V.N. Atrolia	"	15.8.42	29.5.67	10.9.00	X	D	
81	" K.P. Singh	LKO	25.8.41	27.4.67	10.10.05	X	D	
82	" M.L. Chhara	BKN	6.9.42	28.4.67	10.10.11	X	D	
83	" M.A. Khan	LKO	3.3.43	27.4.67	10.10.05	X	D	
84	" B.M. Tripathi	"	16.1.42	27.4.67	9.3.17	X	D	
85	" P.N. Dwivedi	BKN	1.1.42	6.6.67	10.8.25	X	D	
86	" Amarik Singh	DLI	7.7.40	27.7.67	10.7.06	X	D	
87	" Harcharan Singh	JU	20.12.37	11.10.67	10.3.00	X	D	

ASB

1.	2.	3.	4.	5.	6.	7.	8.	9.
58	Sh. Maugli Lal	JU	1.4.39	12.5.57	11.5.07	X	R	
59	" T.N. Khatri	ALD	28.8.41	28.9.66	11.5.03	X	D	
60	" Harjee	JU	1.6.36	5.11.55	11.4.13	X	R	
61	" M.K. Prohit	"	31.7.33	24.12.54	11.4.10	X	R	
62	" Madho Singh	"	14.3.38	4.12.58	11.4.10	X	R	
63	" Bhagwan Dass	FZR	29.9.38	5.2.57	11.2.19	X	R	
64	" P.B. Bhatnagar	MB	2.2.38	4.4.58	11.2.11	X	R	
65	" B.K. Setia	DLI	10.10.37	<u>23.2.60</u> 24.2.67 AS AP.I.	14.0.09	X	D	
66	" B.S. Sarin	BKN	5.4.35	7.4.64	10.11.05	X	D	
67	" V.P. Kaushik	DLI	2.4.42	4.5.67	10.9.29	X	D	
68	" Jagjit Singh	FZR	3.7.43	<u>15.4.64</u> 15.4.67	10.10.17	X	D	
69	" Babbar Singh	LKO	10.1.44	27.4.67	10.10.05	X	D	
70	" R.B. Singh	ALD AEN TM/HQ.	1.6.41	3.5.67	10.10.05	X	D	
71	" Sudarshan Lal	BKN	20.6.35	30.4.55	10.10.11	X	D	
72	" N.C. Pandey	LKO	24.7.43	23.5.67	10.10.09	X	D	
73	" A.K. Singh	FZR AEN/TM HQ.	21.3.41	<u>15.4.64</u> 15.4.67	10.0.09	X	D	
74	" R.N. Singh	LKO	3.3.43	13.11.68	9.3.17	X	D	
75	" Y.P. Bhatia	DLI/ AEN TM	20.3.35	<u>13.7.53</u> 5.6.67	10.9.29	X	D	
76	" O.P. Talwar	DLI	4.9.42	4.5.67	10.9.29	X	D	
77	" O.P. Aroora	FZR	10.5.38	<u>15.4.64</u> 15.4.67	10.10.17	X	D	
78	" Inder Raj	BKN	25.2.41	28.4.67	10.10.11	X	D	
79	" S.P. Vyas	JU	19.8.41	24.6.64	10.10.00	X	D	
80	" V.N. Atrolia	"	15.8.42	29.5.67	10.9.00	X	D	
81	" K.P. Singh	LKO	25.8.41	27.4.67	10.10.05	X	D	
82	" M.L. Chopra	BKN	6.9.42	28.4.67	10.10.11	X	D	
83	" M.A. Khan	LKO	3.3.43	27.4.67	10.10.05	X	D	
84	" B.M. Tripathi	"	16.1.42	27.4.67	9.3.17	X	D	
85	" P.N. Dwivedi	BKN	1.1.42	6.6.67	10.8.25	X	D	
86	" Amarik Singh	DLI	7.7.40	27.7.67	10.7.06	X	D	
87	" Harcharan Singh	JU	20.12.37	11.10.67	10.3.00	X	D	

P.T.O.

*Asstt. Personnel Officer*  
N. R. Lko.

ASU

1.	2.	3.	4.	5.	6.	7.	8.	9.
88.	Shri Ram Khilswan	MB	11.1.38	3.12.58	10.1.23	X	R	
89.	" J. B. Khanna	"	15.5.40	10.10.58	11.9.12	X	R	
90.	" S. C. Kapoor	ALD	14.1.43	22.1.68	10.1.10	X	D	
91.	" Srinawas	DLI	8.1.32	1.9.55	10.1.05	X	R	
92.	" Ram Phal	"	1.11.27	15.10.54	9.11.19	X	R	
93.	" Bhagwati pd.	"	30.3.34	16.12.56	9.11.19	X	R	
94.	" Chaman Lal	"	1.4.30	7.2.56	9.11.10	X	R	
95.	" Jaswant Singh	FZR	10.9.37	3.5.57	9.9.06	X	R	
96.	" Raghbir Chand	"	5.2.28	4.6.57	9.6.18	X	R	
97.	" Amar Singh	DLI with CE(C)			9.4.18	X	R	
98.	" Man Singh	"	10.11.34	20.7.54	9.4.18	X	R	
99.	" Joginder Singh	" with CE/C			9.2.29	X	R	
100.	" Pooran Singh	"	15.7.30	23.12.51	9.2.29	X	R	
101.	" Sawan Ram	"	29.5.25	29.10.49	9.2.29	X	R	
102.	" Krishan Kumar Kalia	" with CE(C)			9.1.14	X	R	
103.	" Bishan Lal Sharma	"	9.3.37	3.5.57	9.1.14	X	R	
104.	" Brijesh Kumar	" with CEC			9.1.14	X	R	
105.	" Ram Saran	" with CE(C)			9.1.14	X	R	
106.	" Jogi Dass	"	18.5.38	21.8.56	9.1.14	X	R	
107.	" Harbachan Singh	KO	15.9.31	27.7.56	8.7.21	X	R	Seniority levelled down.
108.	" R. K. Shastri	"	26.1.27	10.3.53	9.2.20	X	R	
109.	" S. Wasim Hussain	"	18.3.37	18.10.54	10.10.11	X	R	
110.	" R. P. Verma	"	1.1.30	22.12.54	14.11.19	X	R	
111.	" B. N. Gyan	"	18.3.37	9.1.56	10.1.08	X	R	
112.	" Prabha Nata	"	11.7.35	20.11.56	10.1.08	X	R	
113.	" Bal Raj Singh	"	15.7.36	15.10.57	10.1.08	X	R	
114.	" Mohd. Shafi	"	15.4.37	2.5.56	10.1.11	X	R	
115.	" P. S. Tewari	"	10.5.38	6.7.58	10.1.11	X	R	
116.	" Om Parkash	DLI	21.12.36	23.12.57	8.6.07	X	R	
117.	" Krishan Lal	"			8.6.07	X	R	

Asstt. Personnel Officer  
N. B. Lko.

AS5

1	2	3	4	5	6	7	8	9
118	Sri Shiv Parshad	DLI	1.7.38	5.7.50	8.6.67	SC	R	
119	Mahadev Pd.	"	22.3.29	15.8.54	8.6.67	"	R	Vision failed.
120	A.S. Lokwani	JU	4.11.42	29.5.67	8.1.24	x	D	
121	H.D. Mehta	DLI	1.1.42	23.11.64	8.5.01	x	D	
122	R.K. Sengal	"	20.12.42	7.11.64	8.5.01	x	D	
123	H.S. Bhatti	JU	5.5.38	9.5.64	8.1.24	x	D	
124	S.S. Malhotra	DLI	10.3.40	2.6.62	8.5.01	x	D	
125	D.P. Motani	LKO	11.1.41	1.10.69	8.5.00	x	D	
126	L.D. Meghani	MB	22.11.35	28.10.69	9.3.18	x	D	
127	Inderjeet Khatri	LKO	15.1.41	1.10.69	8.5.00	x	D	
128	U.K. Anand	JU	12.2.38	23.9.63	8.1.24	x	D	
129	Raja Ram	LKO	11.9.39	1.10.63	8.5.00	x	D	
130	H.S. Bakshi	FZR	3.8.39	15.4.66	8.3.21	x	D	
131	Suchi Kant	MB	2.10.44	9.5.65	8.4.16	x	D	
132	D.K. Chopra	FZR			8.1.20	x	D	Transfer from other Divn. own request.
133	O.P. Mathur	JU	6.7.42	3.2.64	8.1.24	x	D	
134	Hari sh Chandra	DLI	4.10.38	6.11.63	8.5.01	x	D	
135	M.C. Chhabra	"	4.11.37	25.9.62	8.5.01	x	D	
136	S.B. Saxena.	ALD	20.6.40	17.9.62 1.10.69	8.5.00	x	D	
137	L.D. Chopra	DLI	1.1.39	4.5.66	8.5.01	x	D	
138	S.K. Aggarwal	MB	26.3.36	16.10.69	8.4.15	x	D	
139	U.C. Mudgil	"	2.6.42	17.6.65	8.4.16	x	D	
140	J.L. Khirani	LKO	12.4.40	1.10.69	8.5.00	x	D	
141	N.C. Shama	ALD	25.7.40	16.1.65 1.10.69	8.5.00	x	D	
142	Sunder Lal	DLI	20.7.35	18.9.62	8.5.01	x	D	
143	RamChander	BKI	4.3.49	20.8.62	8.1.00	x	D	
144	Gurdasshan Singh.	DLI	16.5.42	17.11.62	8.5.01	x	D	
145	N.A. Ansari	LKO	6.3.38	1.10.69	8.5.00	x	D	
146	N.S. Godhia	JU	22.2.46	11.11.64	8.1.24	x	D	
147	R.C. Tiwari	BKI	28.6.39	11.6.64	8.1.09	x	D	

Asstt. Personnel Officer  
N. R. Lko.

148.	Sh. Anwar Ras id.	MB JKN	15.5.39	25.5.62	8.2.07	x	0
149	Gurcharan Singh	FZR	5.12.40	19.9.62	8.4.05	x	0
150	P. G. Meghamni	JU	8.8.40	22.9.62	8.1.24	x	0
151	Chander Parkash	DLI	25.4.41	<u>16.5.63</u> 9.2.68	8.5.01	x	0
152	C. S. Mirani	JU	19.4.39	6.2.63	8.1.24	x	0
153	D. K. Sharma	MB	20.1.39	15.6.62	8.4.16	x	0
154	N. K. Tehri	DLI	14.1.43	19.6.62	8.5.01	x	0
155	V. D. Dhatnagar	ALD	5.1.40	24.5.62	8.2.22	x	0
156	Narain Singh	FZR	11.4.39	19.1.65	8.4.05	x	0
157	L. G. Asrani	JU	15.12.42	16.11.64	8.1.24	x	0
158	D. D. Chatia	DLI	30.4.37	31.5.62	8.5.01	x	0
159	Farnat Hussain	LKO	5.6.39	1.10.69	8.5.00	x	0
160	J. C. Dave	JU	3.3.39	20.5.62	8.1.16	x	0
161	Dalbir Singh	FZR	20.5.38	16.11.62	8.1.09	x	0
162	R. D. Tanusar	ZTS/CH DKN	10.8.38	15.5.64	8.1.09	x	0
163	G. S. Bhargava	JU	18.11.41	16.0.63	8.1.16	x	0
164	Ramzan Ali	"	5.4.39	7.10.63	7.10.10	x	0
165.	A. C. Mittal	MB	3.0.40	28.9.65	8.4.29	x	0
166	Padam Singh	"	4.10.39	26.5.62	8.4.29	x	0
167.	Harmohinder Singh	DLI	4.10.40	19.9.62	8.5.01	x	0
168.	Govind Lal Dass	ALD	11.2.44	9.12.69	8.2.22	x	0
169.	C. L. Kukreja	DLI	5.2.35	4.5.59	8.5.01	x	0
170.	M. K. Soni	ALD	7.1.42	9.12.69	8.2.22	x	0
171	A. K. Sinha	LKO	9.1.41	9.12.69	8.2.23	x	0
172	S. V. Madho Rao	ALD	17.3.41	9.12.69	8.2.23	x	0
173	S. K. Gandhi	DLI	12.4.39	5.10.64	8.2.13	x	0
174	A. K. Dhakravarti	ALD	2.10.40	9.12.69	8.2.22	x	0
175	M. D. Guha	LKO			8.2.23	x	0
176	S. V. R. Shastri	ALD	15.6.39	9.12.69	8.2.22	x	0
177	S. C. Dasu	"	22.1.42	9.12.69	8.2.23	x	0

Asstt. Personnel Officer  
N. R. Lko.

AS7

1	2	3	4	5	6	7	8	9
178	Shri G.M. Patwa	ALD	1.7.41	9.12.69	8.2.22	X	D	
179	" B.P. Chaudhry	BKO	19.1.38	9.12.69	8.2.23	X	D	
180	" B.D. Abhugankar	DLI	2.2.38	10.9.62	8.2.10	X	D	
181	" V.K. Bali	"	4.5.47	2.12.69	8.2.5	X	D	
182	" S. Guha	ALD	10.10.42	9.12.69	8.2.22	X	D	
183	" A.K. Gupta	"	10.4.36	9.12.69	8-2-22	X	D	
184	" P.K. Bhamik	"	31.3.38	9.12.69	8.2.22	X	D	
185	" M.M. Bhamik	"	28.3.39	9.12.69	8.2.22	X	D	
186	" M.C. Bhatta Charya	"	2.10.40	9.12.69	8.2.22	X	D	
187	" J.K. Roy	"	2.10.41	-do-	8.2.22	X	D	
188	" Mohd.	BKN	27.3.39	1.1.64	8.1.09	X	D	
189	" R.B. Saxena	MB	10.1.38	5.6.62	8.2.03	X	D	
190	" R. Acharya	ALD	9.5.41	9.12.69	8.2.22	X	D	
191	" A.K. Desarkar	"	21.3.42	-do-	8.2.22	X	D	
192	" T.P. Paul	LKO	1.8.40	9.12.69	8.2.23	X	D	
193	" Om Parkash/ Hawali Ram	DLI	1.1.36	2.8.57	8.2.05	X	B	
194	" Nand Lal	"	15.12.39	15.12.56	8.1.27	X	B	
195	" R.P. Sharma	"	1.12.38	17.8.61	8.1.27	X	R	
196	" R.B. Kashyap	"	16.4.39	25.2.59	8.1.27	X	R	
197	" S.K. Srivastava	LKO	15.1.36	7.8.54	8.1.06	X	R	
198	" E.S. Saluja	LKO/ ALD			8.1.06	X	R	
199	" M.L. Upadhyay	LKO/ Cost	6.11.38	6.9.60	8.1.06	X	R	
200	" Raja Ram	LKO	1.1.36	15.3.56	10.0.03	X	R	Levelled down
201	" R.K. Aggarwal	ALD	1.12.40	12.4.70	7.10.21	X	B	
202	" A.K. Ghosh	MB	27.10.39	6.1.64	8.1.00	X	B	
203	" R.S. Kumar	MB/ HQ	14.3.39	17.11.58	7.2.17	X	B	
204	" R.K. Mukherjee	MB	4.1.40	6.1.64	7.1.08	X	D	
205	" P.K. Chatterjee	LKO	1.4.43	25.2.70	8.2.07	X	D	
206	" N.M. Mittal	MB	4.3.38	14.12.61	8.1.03	X	D	

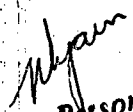
Vidya hd qd  
Letter No  
75AE/10-3/68  
EDB dt 6/5/81

Assn. Personnel Officer  
N. B. Lko.

....8/-

ASB

207	B.P. Bhagat	MB	1.2.39	17.6.64	8.1.08	X	D
208	Shri Shyam Lal	LKO	17.3.32	20.3.53	7.11.20	X	B
209	" Ram Avtar	"	13.2.35	15.10.56	7.11.19	X	R
210	" H.N. Pardey	"	7.1.34	1.4.60	7.11.20	X	R
211	" Ram Kishan	FZR	10.10.36	4.7.86	7.11.16	X	R
	Saini						
212	" Hardev Singh	BKN	15.4.39	21.9.58	7.11.16	X	R
213	" O.P. Mithoo	DLI	20.11.37	13.5.57	7.11.14	X	R
214	" S.C. Dhuvar	DLI	5.5.42	24.5.60	7.11.14	X	R
215	" Gulzar Singh	FZR	12.9.36	4.4.59	7.11.05	X	R
216	" Shri Krishan	"	1.7.39	4.4.59	7.11.05	X	R
217	" Ranjeet Singh	"	22.3.41	16.12.59	7.10.79	X	R
218	" Jia Lal Singh	ALD	20.3.27	29.3.45	7.10.23	X	R
219	" Satish Chandra	"	16-10-27	16.10.48	7.10.23	X	R
220	" Raj Narain Dass	"	6.1.39	17.3.61	7.11.00	X	R
221	" Chander Bhan	BKN	15.4.37	1.4.59	7.10.23	X	R
222	" G.M. Pan	ALD	19.7.40	11.3.70	7.8.00	X	D
223	" P.K. Jaria	"	1.1.28	10.4.70	7.10.22	X	D
224	" Ananda Ram	JU	15.10.42	15.5.62	7.10.19	X	R
225	" Harnath Singh	"	29.4.38	15.4.59	7.10.10	X	R
226	" Tej Singh	"	3.1.42	30.10.62	7.10.10	X	R
227	" Ramzan Ali	"	5.4.39	7.10.63	7.10.10	X	D
228	" Kishna Ram	"	13.7.38	3.5.59	7.8.10	X	R
229	" Narain Singh	"	22.7.43	14.4.62	7.10.10	X	R
230	" Bhanwar Lal	"	10.7.42	6.7.63	7.10.10	X	R
231	" A.B. Mahanti	LKO	15.8.36	7.6.70	7.8.25	X	D
232	" Subash Chander	FZR	with CE(C)		7.8.10	X	R
233	" Devi Dayal	"	10.11.41	13.10.66	7.8.10	X	R
234	" R.B. Srivastava	LKO	7.7.42	28.7.65	7.7.21	X	D
235	" Vachas Patil	BKN	15.8.39	13.10.59	7.3.27	X	R
236	" Satyopal	"	3.7.42	15.3.62	7.3.26	X	R
	Juneja						
237	" Mahabir Singh	"	16.7.38	24.10.58	7.2.23	X	R

  
 Assst. Personnel Officer  
 N. R. Lko.

AS9

238.	Sh. Pawan Kumar Anand	BKN	14.7.34	5.11.58	7.2.23	X	F
239.	" G.S. Malik	DLI	11.3.44	7.12.63	6.11.27	X	D
240.	" R.B. Choudhary	BKN			8.8.11	X	D
241.	" Lalmani Singh	BKN	15.8.29	20.6.71	6.8.07	X	F
242.	" P.K. Srivastava	ALD	10.6.49	15.10.71	6.5.14	X	D
243.	" Naresh Chander	FZR	8.7.47	<u>15.10.70</u> 16.10.71	6.4.16	X	D
244.	" M.P. Saha	LKO	5.2.50	17.10.71	6.4.15	X	D
245.	" V.K. Duggal	DLI	29.11.49	26.10.71	6.4.12	X	D
246.	" K.P. Seth	ALD	15.7.47	15.10.71	6.5.13	X	D
247.	" M.L. Agarwal	"	1.7.45	-do-	6.5.10	X	D
248.	" C.S. Sabharwal	DLI	21.7.48	22.10.71	6.4.12	X	D
249.	" R.S. Gangwar	ALD	1.9.48	-do-	6.5.10	X	D
250.	" Satbeer Singh	DLI	26.2.49	21.10.71	6.4.12	X	D
251.	" P.K. Aggarwal	ALD	21.11.46	15.10.71	6.5.10	X	D
252.	" Phoola Ram	BKN	14.8.50	24.10.71	6.4.07	SC	D
							cally u to work open b
253.	" S.L. Mahajan	ALD	1.11.45	15.10.71	6.5.10	X	D
254.	" Ahmed Ali Khan	"	20.6.47	-do-	6.5.15	X	D
255.	" Sukhdeo Singh	FZR	20.1.42	<u>15.10.70</u> 16.10.71	6.4.16		D
256.	" Bal Indu	"	7.8.47	-do-	6.4.16	X	D
257.	" D.L. Sachdeva	DLI	16.6.46	3.11.71	6.4.12	X	D
258.	" A.K. Vohra	"	30-12-46	16.10.71	6.4.12	X	D
259.	" M.K. Srivastava	ALD	18.2.47	15.10.71	6.5.15	X	D
260.	" Samar Chatterjee	MB	21.2.45	15.10.71	6.5.15	X	D
261.	" S.S. Varshney	"	10.8.45	15.10.71	6.5.15	X	D
262.	" Rama Shankar	ALD	12.2.47	-do-	6.5.15	X	D
263.	" S.P. Goel	MB	13.3.41	30.11.66	6.2.16	X	D
264.	" B.P.S. Raghun	"	30.7.41	5.1.69	6.2.16	X	D
265.	" A.K. Singh	LKO	6.8.47	17.10.71	6.4.15	X	D
266.	" G.R. Sanyogi	BKN	18.7.49	24.10.71	6.4.07	SC	D
267.	" M.S. Rehman	MB	26.1.37	8.11.61	6.3.29	X	D

'L' 4/1/80

Asst. Personnel Officer  
N. R. Lko.

160

268.	Sh. C.P. Pasricha	MB	9.7.50	2.11.71	6.3.29	X	D
269.	" S.C. Tiwari	ALD	1.7.46	15.10.71	6.5.12	X	D
270.	" G.N. Misra	"	2-1-48	-do-	6.5.14	X	D
270.	" A.K. Gulehra	"	9.10.47	-do-	6.5.11	X	D
272.	" R.N. Roy	"	1.7.44	-do-	6.5.11	X	D
273.	" A.C. Dass	"	25.2.45	-do-	6.5.11	X	D
273.	" K.K. Bassi	"	25.12.45	-do-	6.5.12	X	D
275.	" B.B. Gupta	FZR	10.12.49	<u>15.10.70</u> 16.10.71	6.4.76	X	D
275.	" Sunni Lal	ALD	8.12.46	15.10.71	6.3.22	X	D
276.	" N.C. Chaturvedi	MB	28.6.49	9.11.71	6.3.22	X	D
278.	" Arjun Lal	BKN	15.7.48	24.10.71	6.4.07	SC	D
279.	" Pooran Chand	"	5.1.47	24.10.71	6.4.07	SC	D
280.	" T.N. Shukla	LKO	1.6.47	17.10.71	6.4.15	X	D
281.	" B.S. Kushwaha	ALD	12.7.48	15.10.71	6.5.11	X	D
282.	" Govind Parkash	MB	3.11.46	17.11.71	6.5.11	X	D
283.	" Kuldeep Singh Uppal	1.2.47 FZR		<u>15.10.70</u> 16.10.71	6.4.16	X	D
284.	" V.K. Mehra	DLI	26.7.47	23.10.71	6.4.12	X	D
285.	" Motiur Rehman	MB	13.8.43	2.11.71	6.3.29	X	D
286.	" D.P. Singh	FZR	20.5.48	<u>15.10.70</u> 16.10.71	6.1.20	X	D
287.	" Samresh Chaudhrg	MB	5.6.46	2.11.71	6.3.29	X	D
288.	" Satya Deo arya	"	12.7.45	2.11.71	6.3.29	SC	D
289.	" N.K. Arora	ALD	15.1.45	15.10.71	6.5.11	X	D
290.	" Nand Lal Dass	LKO	6.2.43	17.10.71	6.4.15	SC	D
291.	" S.D. Bhatia	BKN	4.2.46	24.10.71	6.4.07	X	D
292.	" B.K. Tyagi	KU	15.10.45	29.10.71	6.4.04	X	D
293.	" P.L. Channa	DLI	6.6.43	21.10.71	6.4.12	X	D
294.	" A.K. Srivastava	LKO	16.1.50	17.10.71	6.4.09	X	D
295.	" Gyan Parkash	ALD	15.1.48	15.10.71	6.5.13	SC	D
296.	" Radhey Shyam	BKN	10.2.45	24.10.71	6.4.07	X	D
297.	" R.B. Shankhwar	ALD	5.12.44	15.10.71	6.5.12	S/C	D

*N. R. Lko.*  
Asstt. Personnel Officer  
N. R. Lko.

ASL

Kundan Lal.....Applicant  
Vs.  
Union of India and others.....Respondents  
Annexure No. 224

उत्तर रेलवे  
NORTHERN RAILWAY

No. 016E/110/A.

Divl office  
Lucknow

Sh Kundan Lal दिनांक 19/1/90.  
IWL - III LKO

through

22 JAN '90

Asstt Engineer (T) <sup>नी. वार.</sup>  
N. Rly Lucknow

Subj: - your date of birth and  
Consequent date of retirement.

Ref: - your representation dt  
19/9/89 & 17/11/89.

Your representation has  
been examined. your date  
of birth is 17-3-32 as per your  
Service record and other relevant  
records i.e. seniority list etc.

Accordingly you will retire  
from Service on 31/3/90 on  
Superannuation.

*[Signature]*  
22-1-90

*[Signature]*  
for Sr Divisional Personnel  
Officer  
N. Rly Lucknow.  
19/1

*[Signature]*  
Asstt. Personnel Officer  
N. R. Lko.

(46)

विशेषवाह्य

प्रेषक :- निदेशक, फिंगर प्रिन्ट ब्यूरो, सी० आई० डी०  
यू० पी० महानगर लखनऊ।

संख्या :- F.P.B. 161-90 LKW दिनांक 7-11-90

सेवामें,

श्री गौरचन्द्र

उप निबन्धाध्यक्ष

केन्द्रीय प्रशासनिक आधिकारशा, खण्ड पोस्ट  
लखनऊ।

विषय :- क्र० सं० न० 20/90 (एल) लुन्दनलाल बनाम  
भारत सरकार से सम्बंधित परीक्षारिपोर्ट/  
शूल प्रलेख भेजने के सम्बंध में।

संदर्भ :- आपका पत्र संख्या 5293 दिनांक 06-11-90

महोदय,

उपरोक्त संदर्भित विषयक पत्र के

साथ कोष चालान मुबलिया 40-00 रुपये श्री मोहन  
उद्दीन द्वारा इस कार्यालय में आज दिनांक 7-11-90  
को इस कार्यालय के प्राप्ति हुआ है।

परीक्षारिपोर्ट/शूल प्रलेख चेक  
का बावजूद श्री मोहन उद्दीन OP द्वारा भेजा  
जा रहा है।

कृपया प्राप्ति स्वीकार करें।

संलग्नक

परीक्षारिपोर्ट/शूल प्रलेख  
सर्वमूहर पैकेट में मय नमूना  
नमूना मोहर

भवदीय  
निदेशक

फिंगर प्रिन्ट ब्यूरो,  
सी० आई० डी०, 30 म०  
महानगर, लखनऊ

AG2

AG2

कार्यालय निदेशक, अंगुलि चिन्ह संग्रहालय, उत्तर प्रदेश

पत्रांक—एफ० पी० बी० - 161-90 LKW

दिनांक: लखनऊ, 22-10-1990

सेवा में,

श्री गौरचन्द्र

अपनिबन्धक, के.डी.ए. प्रशासनिक, डी.ए.के.आर., गांधी भवन,  
लखनऊ।

विषय:—विवादग्रस्त अंगुलि चिन्हों की परीक्षा।

प्रतिपत्र संख्या 20/1990 थाना धारा

विरुद्ध कुन्दनलाल वसाम भारत सरकार से सम्बन्धित आपका पत्र

संख्या 5205 दिनांकित 9-10-90

1—निम्नलिखित प्रलेख आपके उपरोक्त पत्र द्वारा दिनांक 11-10-90 विशेष वाक्य से प्राप्त हुए:—

विवादग्रस्त अंगुलि चिन्ह : — श्री कुन्दनलाल की सेवा पुरस्तका के सामने लगे अंगुलि चिन्ह को सं. 4535 से सम्बोधित किया गया है।

न्यादर्श अंगुलि चिन्ह : — श्री कुन्दनलाल के अंगुलि की नमूना फोटो दिनांकित 9-10-90 पर के अपेक्षा करने हेतु के अंगुलि चिन्हों को क्रमशः सं. 4536, 4537 से सम्बोधित किया गया है।

Nandu महाराज

(A&B)

कार्यालय निदेशक अं. चिं. सं. 30 90 काकोर की  
 सं. APB-161-90 KW. दिनांक 22-10-90

का समानता रिपोर्ट में जोड़ते समान अं. चिं. सं. निम्न प्रकार है।  
 की श्रेणी विशेषताओं का विश्लेषण -

on prints Points of Similarities marked  
 No. 4535 and 4536.

- |                            |              |                      |
|----------------------------|--------------|----------------------|
| 1- Abrupt ending           | -----        | Starting point       |
| 2- " " " "                 | one ridge    | s.w. from point No 1 |
| 3- 1st ending of the ridge | " "          | s.w. " " " 2         |
| 4- 2nd " " " "             | Adze         | s. " " " 3           |
| 5- Abrupt ending           | one ridge    | s.e. " " " 4         |
| 6- " " " "                 | three ridges | s.w. " " " 5         |
| 7- " " " "                 | Adze         | n.w. " " " 6         |
| 8- " " " "                 | one ridge    | n.e. " " " 7         |

*M. G. S.*  
 22-10-90  
 निदेशक  
 फिंजर डिस्ट्रिक्ट ब्यूरो,  
 सा. अ. 20 डी. 30 90  
 बदायुनगर, लखनऊ

*K. J. Singh*  
*[Signature]*

Before the Central Administrative Tribunal  
(Circuit Bench) Lucknow

(Act)

O.A. N. 20/90

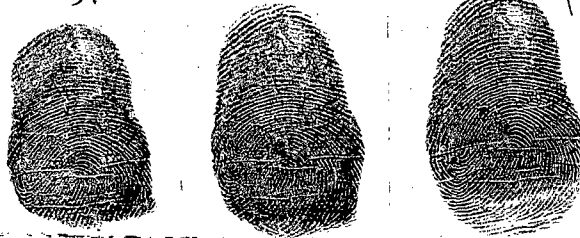
Kundan Lal

Applicant

B

Union of India soldier

Left hand Thumb Impression of Sri Kundan Lal



Left hand Thumb (Round) Impression of Sri Kundan Lal



रिपोर्ट धारक

जस कां० १३६ भगवानदीन आल  
का काप अगुडा रिजा गपा  
कोने पाटी के सगरी

डा० मोलामवत  
१.१०.१०

The thumb impression of  
Sri Kundan Lal has been  
taken in my presence.

Jpmathur  
Adv. 9/110  
Counsel for Applicant

Taken in my  
presence  
BS Shukla  
9.10.20.

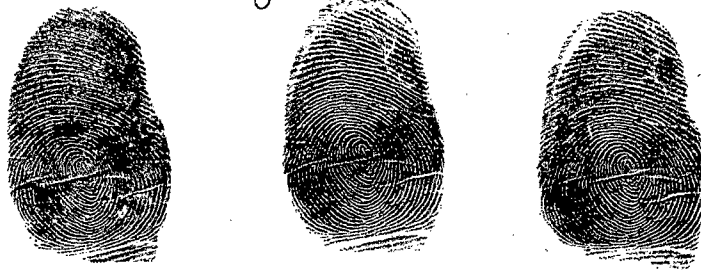
Before the Central Administrative Tribunal  
(Circuit Bench.) Lucknow.

O.A.N. 20/90

105

Kundan Lal — Applicant.  
Union of India vs. — of.

Right Hand Thumb Impression of Kundan Lal



Right-hand Thumb (Round) Impression of Kundan Lal



रिपोर्ट प्रोफेसर

क्र. 36 अगलाकपीन भापल  
के द्वारा दाय अंगुष्ठ उपरोक्त  
निवेदन धारि के रूप में पाये  
के साक्षात् लिखा गया

डा. अगलाकपीन

9-10-90

The thumb impression of  
Shri Kundan Lal has taken  
in my presence.

Signature  
AAY

9/10  
Counselor Appeal

Taken in my  
presence  
9.10.90

Name (in full) Kundan Lal  
 Designation (on appointment) Chowkidar Ticket No. E/IV/5/55-

Particulars of Service

Left thumb impression



*Blurred Office*

Nationality or Caste Hindu  
 Father's Name Sohan Lal  
 Residence (in full).....  
 Date of birth 17. 3. 1938 or (17th March Nineteen Thirty two)  
 Place of birth Village: Kattala, Dist: Gujarat, west Punjab  
 Height 5' 7 1/2" in.  
 Distinguishing marks One oval shaped boil mark 7/2" x 7/8" inner side on the right leg 4" below knee cap.  
 Special qualifications NIL

Witnessed [Signature]  
 Designation P. WAY INSPECTOR 'R'  
N. RLY: SRI KRISHNA NAGAR  
 Date.....  
 Accepted.....  
 Date.....

Periodical Medical Examinations

Initials

Date of appointment 20 - 8 - 1958  
 Place Sultanpur  
 Pay on appointment Rs 30/- + usual DA  
 Health certificate from D.M.O. Lko. Class A/3  
 Signature (of employee) Kundan Lal  
 Date.....  
 Verifying Office Assistant Engineer [Signature]  
N. RLY: SRI KRISHNA NAGAR  
 Designation N. Rly Sultanpur  
 Date.....  
 Date of joining Provident Fund.....  
 Provident Fund Account No.....

Termination of Service

Reason.....  
 Date.....  
 Initials.....  
 Gratuity/Spl. Contribution to P. F.  
 Ordinary/Compassionate passed.  
 Date.....  
 Amount.....  
 Abstract No.....  
 Accounts Officer.

Departmental Examinations (show failures in red)

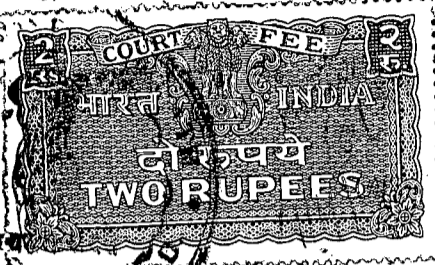
Description	Date	Initials

In the Central Administrative Tribunal, Circuit  
Bench, Lucknow.

C.M. An. No. 217/90(L)

O.A. No. 20 /90(L)

1990  
AFFIDAVIT  
6/8/161  
HIGH COURT  
ALLAHABAD



affidavit on behalf  
of the applicant.

In re:

Kundan Lal ..

Applicant.

Versus

Union of India and others ..

Respondents.

I, Kundan Lal, aged about 51 years, son of  
Late Sri Sohan Lal, resident of E-2/8, Punjab Nagar  
Railway Colony, Charbagh, Lucknow do hereby solemnly  
affirm and state on oath as under:-

1. That the deponent is the applicant himself  
in the above noted case and as such is fully conver-  
sant with the facts and circumstances of the case  
and the facts deposed to hereinbelow.
2. That the deponent has read over the contents  
of the counter affidavit under reply and understood  
the same fully.
3. That in reply to para 4.1. of the counter  
affidavit the contents of para 4.1 of the claim  
petition are reiterated. It is wrong to say that



*[Handwritten signature]*



they are disputed, there are many corrections in the Service Record without initials of any of the authority or the applicant. The place of birth shown and non showing of qualification is also disputed. The place of birth is Bhatti Darwaza, Lahore and not village Kathala, district Gujarat. The signatures over the Service Record are fictitious and not genuine. The service record is a confidential record and in the possession of respondent No.2 and the same is beyond the approach of the applicant it can only be shown to the applicant before the Gazetted Officers.



4.4. That the contents of para 4.4. are denied. The contents of para 4.4 of the application are reiterated. The applicant was a literate person and thus has been promoted upto the Gr.I Permanent Way Inspector and as such an inference of illiteracy at the time of entering into service cannot be drawn on the basis of false entry in the service record. Moreover, the High School Certificate was furnished by the applicant and the same has been altogether ignored, the correct date of birth is 17.3.1938 and not 17.3.1932 as alleged. The allegation of submission of false particulars has not been raised so far and has been pleaded in the counter affidavit for the first time.

4.5. That in reply to the contents of para 4.5 of the counter affidavit the contents of the counter affidavit are denied and the contents of para 4.5 of the claim petition are reiterated. It is wrong to state that the petitioner was communicated of

APP

his recorded date of birth i.e. 17.3.1932 through seniority lists published from time to time. From the perusal of the covering letters annexed with the alleged seniority lists it appears that the concerned authorities were directed to apprise with the contents of the seniority lists to the concerned employees, they were required to obtain signatures for the service of the list and any objection which the concerned employees may raise but it was not complied with by the concerned officers and the applicant has not been served with any seniority list so far. It is wrong to say that the lists were published which is also apparent from the covering letters annexed with the seniority lists. By perusing the seniority list annexed as CR-2 it also appears that substantive appointment of the petitioner has been shown as Permanent Way Mistry and not as Chaukidar as has been filled in the Service Record of the applicant annexed with the reply as CR-1. The date of appointment is also altogether different and clearly shows the manipulation in the Service Record of the applicant with the object to deprive the fruits of the services which may be enjoyed by the applicant.



4.6. That in reply to the contents of para 4.6 of the counter affidavit <sup>if its contents are denied, if</sup> the contents of para 4.6 of the application are reiterated.

4.7 That the contents of para 4.7 of the counter affidavit need no comments.

4.8 That the contents of para 4.8 of the applic-

(127)

ation are reiterated in reply to the contents of para 4.8 of the counter affidavit. It is wrong to say that the seniority lists were published and the date of birth recorded in the seniority lists were brought to the notice of the applicant from time to time.

4.9 That the contents of para 4.9 of the application are reiterated in reply to the contents of para 4.9 of the counter affidavit.

4.10. That while reiterating the contents of para 4.10 of the application it is specifically stated <sup>st</sup> that being a literate person and that too Intermediate passed the applicant was required to give High School Certificate at the time of his appointment as Permanent Way Mistry, the substantive post on which the applicant was appointed in the year 1955. For the post of Permanent Way Mistry, passing of High School was also required and as such the submission of High School Certificate was necessary. The original High School Certificate was taken and an attested copy of the same was also furnished. On knowing the fact of missing of copy of High School Certificate from the Service Record the applicant started searching the original certificate which was of the year 1952 and as the same was misplaced the applicant very hurriedly applied for the duplicate copy of the High School Certificate but on hectic search the original certificate was found and a true attested copy duly attested by the Medical Superintendent, Northern Railway, Lucknow



*S. S. Anand*

was submitted by the applicant which is in any case reliable. Further the opposite party said nothing about the non genuineness of the photo copy submitted and annexed with the application and never disputed genuineness after receiving the same and as such has to rely and has to pass order accordingly.

4.11. That in reply to the contents of para 4.11 of the counter affidavit while reiterating the contents of para 4.11 of the application it is stated that the letter dated 19.1.1990 is not disposal of representation of the applicant regarding the dispute in recording of the date of birth by the competent authority as the General Manager is the competent authority to dispose of the representation regarding the dispute in the date of birth of the employees and not the Divisional Personnel Officer. Further on 8.2.1990 with this letter dated 19.1.90 the applicant was also served upon with the letter dated 29.1.1990 also thereby the applicant was informed to submit statement and specimen signatures with the threat that if the same was found to be wrong the applicant would be dealt with the departmental proceedings which shows that the representation was not disposed of by that time and the allegations contained in this para are misleading and in haste action on the part of the opposite parties No.2 and 3. (Annexure No.R-1 is the true copy of the letter dated 29.1.1990).

4.12. That the contents of para 4.12 of the application are reiterated in reply to the contents of para 4.12 of the counter affidavit.



*Sanjay*

172

4.13 That the contents of para 4.13 of the counter affidavit are denied. The alleged Service Record is a bogus Service Record, manipulated and whatever over-writing in the record appears may have been carried out by the concerned staff and not by the applicant as alleged. The Service Record whenever shown to the applicant, any of the Gazetted Officer including the Assistant Personnel Officer was present as has been provided in the Rules and if the allegation of over-writing is taken to be done by the applicant then the opposite parties had every occasion to catch the applicant red handed. The alleged service record from the very beginning is manipulated as it wrongly show the designation of the applicant as Chaukidar whereas the applicant was appointed as Permanent Way Mistry which is A-3 category for the purposes of Medical Examination as mentioned in the Health Certificate and also in the Establishment Code. The post of Chaukidar is not a A-3 category post and as such mentioning of the appointment of the applicant in the year 1953 as Chaukidar is wrong. The post of Permanent Way Mistry does not carry any Ticket No. and the alleged Ticket No. is a manipulated Ticket No. The signature of the employee in the Service Record is not of the applicant and further the column of qualification filled in as NIL is wrong as the applicant was Intermediate while entering into the services of the Railways. The place of birth of the applicant is Bhatti Darwaza, Lahore and not village Kathala district Gujarat as mentioned in his Service Record. Further the date of birth filled in the Service Record is not in the hand writing of the applicant as has been provided in the Establishment Code and the Service Record



*[Handwritten signature]*

A73

contains no record of periodical Medical Examinations of the applicant as provided in the Rules for the employees falling under category A-3. It has no mention of Provident Fund Account No. and other informations as provided under the Rules.

The best evidence for determination of date of birth is the High School Certificate and no contrary thing has been placed before this Hon'ble Tribunal in rebuttal of the High School Certificate furnished by the applicant. Hence the applicant is entitled for the relief prayed on the ground mentioned in para under reply of the claim petition.

5. That the contents of para 5 of the application are reiterated in reply to the contents of para 5 of the counter affidavit.

6. That it is misleading and wrong to state that the representation of the applicant was decided and communicated to the applicant.

7. That the contents of para 8 of the counter affidavit need no comments.

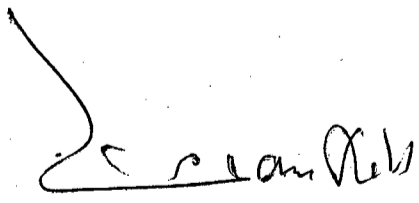
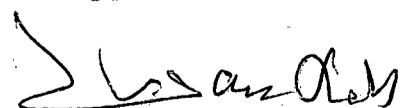
8. That in reply to the contents of para 8 of the counter affidavit it is stated that the applicant is entitled for the relief prayed.

9. That the Interim Relief application has already been disposed of.

Lucknow: Dated:

April 4, 1990

Deponent



174

Verification

I, the above named deponent to hereby verify that the contents of paras 1 to 9 of this rejoinder affidavit are true to my personal knowledge except the legal averments which are based on legal advice. No part of it is false and nothing material has been concealed in it so help me God.

*[Signature]*  
Deponent

Lucknow, Dated  
April 4, 1990

I identify the deponent who has signed before me.

*[Signature]*  
Advocate.



Solemnly affirmed before me on 4-4-90 at 1:15 a.m./p.m. by the deponent who is identified by Sri J.P. Mathur, Advocate, High Court, Lucknow Bench, Lucknow.

I have satisfied myself by examining the deponent that he understands the contents of this affidavit which have been read out and explained to him by me.

*[Signature]*  
**S. R. ANANDARAM**  
**OATH COMMISSIONER**  
High Court, Allahabad,  
Lucknow Bench  
No. 11-116  
Date 4-4-90

(173)

In the Central Administrative Tribunal, Circuit Bench,  
Lucknow

O.A. No. 20/90 ( )

Kundan Lal .. Applicant

Versus

Union of India and others .. Respondents.

Annexure No.R-1

Northern Railway.

No. 81GE/ND/A

Divl. Office.

Lucknow Dt. 29.1.90

Sh. Kundan Lal  
PWI/III, Lucknow.  
C/o AEN(1)-Lucknow.

Sub: Your date of birth and consequent  
date of retirement.

Ref:- Your application dated 12.1.1990 handed  
over to DRM/Lko. on 22.1.90

You representation under ~~reference~~ reference regarding  
your date of birth has been examined and in this  
connection a personal hearing was given to you by  
DRM/Lko, when you have deposed that the signature  
and L.T.I. affixed on the first page of your SR  
are not yours.

You are hereby called upon to submit your  
detailed statement referred to in the foregoing  
para through AEN(1)/Lko. so as to reach this office  
immediately. It may be noted here that you have



*Handwritten signature and date: 4/1/90*

17/6

also to give a declaration in the end of your statement that you will be liable to be dealt with under Dr AR in case your said statement is found to be false. Please ~~xxxx~~ also submit your specimen signature and L.T.I. attested by AEN(1)/Lko.

Sd/- Illegible  
29.1.90  
for Divl. Railway Manager,  
N.Rly., Lucknow.

Copy for information and

N/A to:

1. AEN(1)-Lko.

*Handwritten signature*



A 728

Disputed Paper (Page)

Total Pages -  $15 + 1 = 16$  and  
one certificate or  
medical is attached  
with the file cover.

- Page No. 11 has  
been photostated  
by me for record

14.9.90

Sealed as per  
direction of  
Kumble V. K.

OP N 2019, Kundan Lal V. Wog

100/25

113. **Power to relax or modify rules.**—The General Manager or the Chief Administrative Officer, may, in special circumstances and for reasons to be recorded in writing, relax or modify these rules in specific individual cases. They can also issue orders for deviations from these rules in respect of certain categories or on certain occasions provided such relaxations are purely on a temporary basis. Railway Board's prior approval is, however, required to long term or permanent alteration of the rules.

This power should be exercised by the General Manager or his Chief Personnel Officer, or the Chief Administrative Officer personally; but it shall not be otherwise redelegated.

proportionate

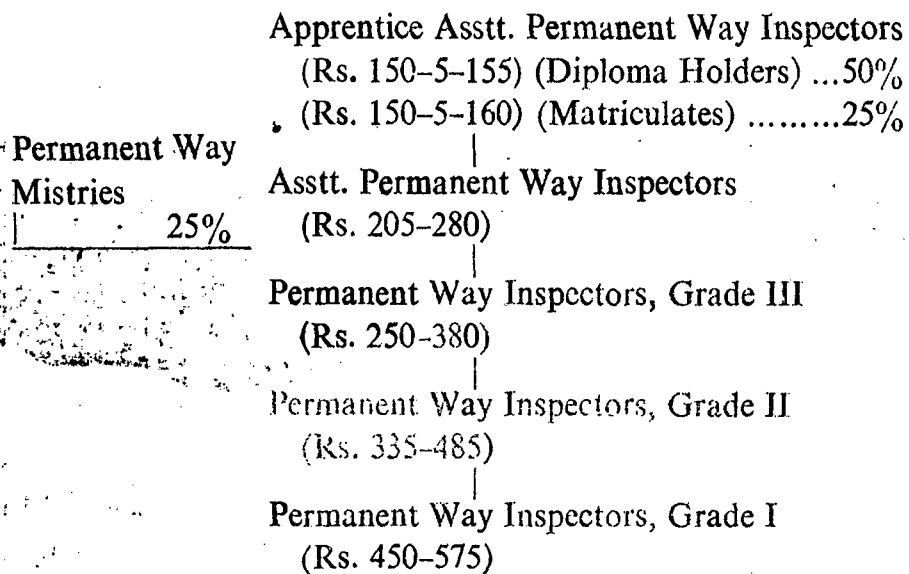
property tax

ASU

**VI. Civil Engineering Department**

**(i) Permanent Way Staff.**

✓ 156. The classes included in this group and their normal channel of promotion are as under :



485

✓ 1018. **Vision tests.**—Special rules governing vision tests for candidates and railway servants are given below. The description of the vision tests is given in Annexure III and summaries for the various classes are given in Annexure IV.

**Rule (i) Classification of staff.**—

For the purpose of vision tests, all candidates for appointment to, and all railway servants engaged in, the railway service will be

allocated, by group and class, to the appropriate category in the subjoined classification, viz.-

ACB

Group	Classes
A-Vision tests required in the interests of public safety.	A1. Foot plate staff, Rail-car drivers and Navigating staff. A2. Other Running Staff, other shunting staff, Point-lockers, Station Masters and other staff in operative control of signals. A3. Loco, Signals and Transportation Inspectors. <u>Staff authorised to work trolleys, Yard supervisory staff, Road motor drivers and Gate-keepers on level crossing.</u>
B-Vision tests required in the interests of the employee himself, his fellow-workers, or both.	B1. Such station and yard non-supervisory, shed and other staff, as are engaged on duties where failing eyesight may endanger themselves or other employees from moving vehicles, Permanent Way mistries, Gang mates, Keymen, Assistant Surgeons, Health Assistants and all staff of the Railway Protection Force. B2. Certain staff in workshops and engine rooms engaged on duties where failing eyesight may endanger themselves or other employees, from moving parts of machinery and Crane drivers on open line.
C-Vision tests required in the interests of the administration only.	C1. Other workshop and engine room staff, ship stokers, and other staff in a whom a higher standard vision than is required in clerical and kindred occupations is necessary for reasons of efficiency and others not coming under Group A or B. C2. Staff in clerical occupations not included in Groups A, B and C1.

AST

**NOTE—**(1) For detailed categories of railway servants under each of the groups mentioned above, see Annexure V.

(2) (a) Class IV employees recruited prior to 6.1.1957 in the following categories of Engineering Department should be medically examined according to the revised medical classification and failure to be provided suitable alternative employment as per instructions in force—

- |                    |                               |
|--------------------|-------------------------------|
| (1) Mate           | (6) Sarang                    |
| (2) Keyman         | (7) Jeep Truck Driver         |
| (3) Trolleyman     | (8) Road Roller Driver        |
| (4) Signaller      | (9) Road Roller Driver Helper |
| (5) Bridge-khalasi | (10) Paints Cleaner           |

(b) All the other class IV employees in the Engineering Department recruited prior to 6.1.1957 and whose medical classification was upgraded may be given relaxation as a personal concession to them with the stipulation that staff in these categories, when they are promoted to the next higher category, will be examined in the classification appropriate to the post to which they are promoted.

**Rule (ii) Re-examination of railway servants.**

(a) Periodical re-examination—

(1) In order to ensure the continued ability of railway servants in classes A1, A2, A3, B1 and B2 to discharge their duties with safety, they will be required to appear for re-examination at the following stated intervals throughout their services viz.,

*Classes A1, A2, and A3*—at the termination of every period of three years calculated from the date of appointment until they attain the age of 45 years, and thereafter annually until the conclusion of their services.

*Class B1, and B2*—on attaining the age of 45 years, and thereafter at the termination of every period of five years.

**NOTE.**—The railway servants in Railway Protection Force will be re-examined for physical fitness at the termination of every period of three years, calculated from the date of appointment, until the conclusion of their service. However, Inspectors, Sub-Inspectors, and Assistant Sub-Inspectors of the Railway Protection Force are to be re-examined for physical fitness and visual acuity on attaining the age of 45 year and thereafter at the termination of every period of five years.

(2) Railway servants in classes C1 and C2 will not be required to pass regular periodical re-examination during the course of their service.

(3) The employing branch or department will in every case be responsible for the punctual appearance of the railway servants before the appropriate authorized examiner, *vide* paragraph 1019.

(b) Re-examination necessary before promotion to higher class --

A railway servant must not be engaged to work, whether temporarily or permanently, in a class higher than that for which he has been certified fit, until he has obtained a certificate of competence in respect of the new employee.

(c) When a driver or any other railway servant coming in Group 'A' *i. e.*, Classes A1, A2 and A3 is permitted to use spectacles for the purpose of passing the required eyesight examination, the following condition must be observed.

He must provide himself with two pairs of spectacles from a reputable firm of opticians, and must give a written undertaking that he will carry both pairs while on duty, and should he break or lose one pair, must at once report the occurrence to the Running Shed Foreman who will arrange for him to be sent to the District Medical Officer, who will re-test him with the remaining pair of glasses, and issue such instructions as will ensure that the driver will possess two pairs of suitable spectacles.

(d) Examination under the provisions of paragraph 1017.

(e) (1) The staff belonging to any medical category, when brought into the categories of A1, A2, A3 on revision, should be examined immediately on revision.

(2) The staff belonging to any medical category when brought on to the categories of B1 or B2 on revision, should be examined at the time of the next scheduled examination prescribed for these categories under the above paragraph.

ASA

(3) The staff belonging to any medical category, when brought on to the categories of C1 or C2 on revision, may not be required to undergo any medical re-examination.

The above decision need not apply to the staff who have already been given relaxation by the Rly. Board as personal concession to them.

... conditions ...  
... property tax ...

020.N.20/90 Kundan Lal vs U-09

1990

✓ 1018. **Vision tests.**—Special rules governing vision tests for candidates and railway servants are given below. The description of the vision tests is given in Annexure III and summaries for the various classes are given in Annexure IV.

Rule (i) *Classification of staff.*—

For the purpose of vision tests, all candidates for appointment to, and all railway servants engaged in, the railway service will be

allocated, by group and class, to the appropriate category in the subjoined classification, viz. —



Group	Classes
A—Vision tests required in the interests of public safety.	A1. Foot plate staff, Rail-car drivers and Navigating staff. A2. Other Running Staff, other shunting staff, Point-lockers, Station Masters and other staff in operative control of signals. A3. Loco, Signals and Transportation Inspectors. Staff authorised to work trolleys, Yard supervisory staff, Road motor drivers and Gate-keepers on level crossing.
B—Vision tests required in the interests of the employee himself, his fellow-workers, or both.	B1. Such station and yard non-supervisory, shed and other staff, as are engaged on duties where failing eyesight may endanger themselves or other employees from moving vehicles, Permanent Way mistries, Gang mates, Keymen, Assistant Surgeons, Health Assistants and all staff of the Railway Protection Force. B2. Certain staff in workshops and engine rooms engaged on duties where failing eyesight may endanger themselves or other employees, from moving parts of machinery and Crane drivers on open line.
C—Vision tests required in the interests of the administration only.	C1. Other workshop and engine room staff, ship stokers, and other staff in a whom a higher standard vision than is required in clerical and kindred occupations is necessary for reasons of efficiency and others not coming under Group A or B. C2. Staff in clerical occupations not included in Groups A, B and C1.

NOTE.—(1) For detailed categories of railway servants under each of the groups mentioned above, see Annexure V.

4912

(2) (a) Class IV employees recruited prior to 6.1.1957 in the following categories of Engineering Department should be medically examined according to the revised medical classification and failure to be provided suitable alternative employment as per instructions in force :—

- |                    |                               |
|--------------------|-------------------------------|
| (1) Mate           | (6) Sarang                    |
| (2) Keyman         | (7) Jeep Truck Driver         |
| (3) Trolleyman     | (8) Road Roller Driver        |
| (4) Signalman      | (9) Road Roller Driver Helper |
| (5) Bridge-khalasi | (10) Paints Cleaner           |

(b) All the other class IV employees in the Engineering Department recruited prior to 6.1.1957 and whose medical classification was upgraded may be given relaxation as a personal concession to them with the stipulation that staff in these categories, when they are promoted to the next higher category, will be examined in the classification appropriate to the post to which they are promoted.

Rule (ii) *Re-examination of railway servants.*

(a) Periodical re-examination—

(1) In order to ensure the continued ability of railway servants in classes A1, A2, A3, B1 and B2 to discharge their duties with safety, they will be required to appear for re-examination at the following stated intervals throughout their services viz.,

*Classes A1, A2, and A3*—at the termination of every period of three years calculated from the date of appointment until they attain the age of 45 years, and thereafter annually until the conclusion of their services.

*Class B1, and B2*—on attaining the age of 45 years, and thereafter at the termination of every period of five years.

NOTE.—The railway servants in Railway Protection Force will be re-examined for physical fitness at the termination of every period of three years, calculated from the date of appointment until the conclusion of their service. However, Inspectors, Sub-Inspectors, and Assistant Sub-Inspectors of the Railway Protection Force are to be re-examined for physical fitness and visual acuity on attaining the age of 45 year and thereafter at the termination of every period of five years.

(2) Railway servants in classes C1 and C2 will not be required to pass regular periodical re-examination during the course of their service.

A93

(3) The employing branch or department will in every case be responsible for the punctual appearance of the railway servants before the appropriate authorized examiner, *vide* paragraph 1019.

(b) Re-examination necessary before promotion to higher class—

A railway servant must not be engaged to work, whether temporarily or permanently, in a class higher than that for which he has been certified fit, until he has obtained a certificate of competence in respect of the new employee.

(c) When a driver or any other railway servant coming in Group 'A' i. e., Classes A1, A2 and A3 is permitted to use spectacles for the purpose of passing the required eyesight examination, the following condition must be observed.

He must provide himself with two pairs of spectacles from a reputable firm of opticians, and must give a written undertaking that he will carry both pairs while on duty, and should he break or lose one pair, must at once report the occurrence to the Running Shed Foreman who will arrange for him to be sent to the District Medical Officer, who will re-test him with the remaining pair of glasses, and issue such instructions as will ensure that the driver will possess two pairs of suitable spectacles.

(d) Examination under the provisions of paragraph 1017.

(e) (1) The staff belonging to any medical category, when brought into the categories of A1, A2, A3 on revision, should be examined immediately on revision.

(2) The staff belonging to any medical category when brought on to the categories of B1 or B2 on revision, should be examined at the time of the next scheduled examination prescribed for these categories under the above paragraph.

AKK

(3) The staff belonging to any medical category, when brought on to the categories of C1 or C2 on revision, may not be required to undergo any medical re-examination.

The above decision need not apply to the staff who have already been given relaxation by the Rly. Board as personal concession to them.

---

proportions to same

property tax

1995

**VI. Civil Engineering Department**

**(i) Permanent Way Staff.**

✓ 156. The classes included in this group and their normal channel of promotion are as under :

	Apprentice Asstt. Permanent Way Inspectors (Rs. 150-5-155) (Diploma Holders) ...50%
	• (Rs. 150-5-160) (Matriculates) .....25%
Permanent Way Mistries	Asstt. Permanent Way Inspectors (Rs. 205-280)
25%	Permanent Way Inspectors, Grade III (Rs. 250-380)
	Permanent Way Inspectors, Grade II (Rs. 335-485)
	Permanent Way Inspectors, Grade I (Rs. 450-575)

113. **Power to relax or modify rules.**—The General Manager or the Chief Administrative Officer, may, in special circumstances and for reasons to be recorded in writing, relax or modify these rules in specific individual cases. They can also issue orders for deviations from these rules in respect of certain categories or on certain occasions provided such relaxations are purely on a temporary basis. Railway Board's prior approval is, however, required to long term or permanent alteration of the rules.

This power should be exercised by the General Manager or his Chief Personnel Officer, or the Chief Administrative Officer personally; but it shall not be otherwise re delegated.

113

proportionate

property tax

1997

In the Hon'ble Central Administrative Tribunal  
Circuit Bench, Lucknow.

Civil Misc. Application No. \_\_\_\_\_ of 1991

In re:

O.A. Case No. 20/90(L)

Fixed for 11.3.1991 5-4-91

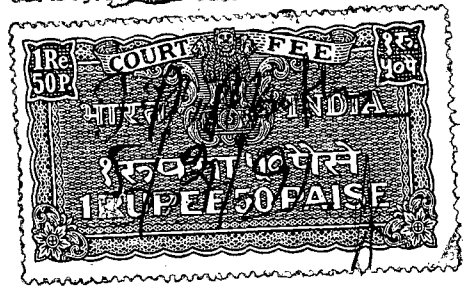
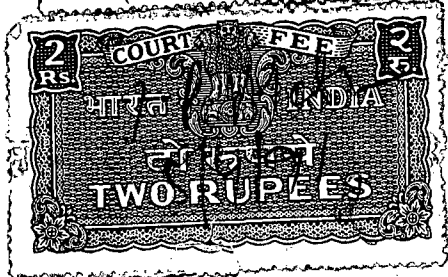
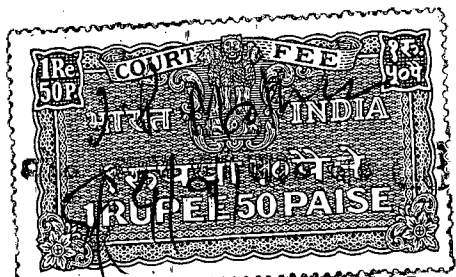
Kundan Lal ..

Applicant

Versus

Union of India & others ..

Respondents.



Application for amendment of  
the claim petition.

The above named applicant begs to submit  
as under:-

1. That the applicant's application against prematured retirement on the basis of wrong entry incorporated in the Service Book is pending for disposal.
2. That during proceedings and on hectic search the applicant could know that Sri Behari Lal Kapoor Permanent Way Inspector(Restoration), Northern Railway



*Kundan Lal*

498

Shri Krishnanagar, Sultanpur who had signed the service record of the applicant as witness being an authority superior to the applicant was posted there by way of transfer and promotion from Moradabad Division, Betaura Station as Assistant Permanent <sup>one</sup> Way Inspector under Permanent Way Inspector, Bareilly to Shri Krishnanagar in the year 1955, the year of appointment of the applicant in the railways as Permanent Way Mistry.

3. That not only this the applicant has also been re-examined during the period of service by the Divisional Medical Officer, Northern Railway, Lucknow and a certificate of fitness was issued dated 26.11.85 thereby the age of the applicant has been shown in the year as 48 years.

4. That besides the applicant on various occasions had also submitted Biodata and other medical evidences which had been received by the railway administration without any objection and inquiries.

5. That the following amendments are necessary to be incorporated in the claim petition:-

"A) That the following paras after para 4.3 be added:-

4.3(a) That the applicant had submitted earlier on 27.11.1989 Biodata to the authorities for the purposes of issue of passes in which specifically showed the date of birth and the date of ~~his~~ appointment of the applicant in accordance with the High School Certificate and the date of joining in the department which had not been objected by any authority.



*Sanjay*

10/10

(Annexure A-1 is the true photostat copy of Biodata of 4.8.1983 and Annexure A-2 is the true photostat copy of dated 14.6.1989).

4.3(b) That the applicant also informed about the date of retirement in accordance with the date of birth i.e. 17.3.1938, as 31.8.1996 while filling the columns in the application for purchase of scooter after getting the loan from the employer. The said application was duly forwarded by Sri R.K. Dubey, Assistant Engineer on 17.12.1979 which had been duly received by the office of Divisional Railway Manager, Northern Railway, Lucknow on 17.12.1979 (Annexure A-3 is the true photostat copy of application for advance of loan for purchase of scooter).

4.3(c) That in the year 1979 on account of some administrative reasons the applicant had been declared unfit on account of vision problems but the same has been challenged by the applicant and to ~~sta~~ satisfy the authorities the applicant had got himself examined by the eminent Eye Surgeon of King George Medical College, Lucknow Dr.K.C.Garg on 16.1.1979 who had issued the certificate of fitness regarding the normal vision and shown that the applicant was not colour blind. Subsequently on 2.2.1979 the applicant also got himself examined by Eye Specialist of Dr.Rajendra Centre for ophthalmic Sciences, New Delhi. ~~They~~ have not find the applicant as colour blind. These certificates were duly forwarded by the then Assistant Engineer to the Chief Medical Officer, Northern Railway, Baroda House, New



2 10/10

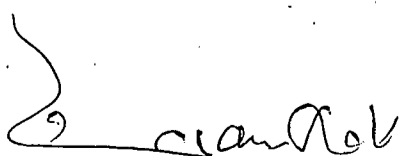
ANOD

Delhi with the appeal of the applicant against his declaration as colour blind and in all these certificates the age of the applicant was assessed as 41 years and has been mentioned in the certificates which has been duly received by the authorities and none has ever objected. (Annexure A-4 and A-5 are the true photostat copies of the certificates dated 16.1.1979 and 2.2.1979).

4.3(d) That the appeal of the applicant was accepted by the Chief Medical Officer on the basis of the above mentioned certificates and examination made by the Divisional Medical Officer (Eye Specialist), Central Hospital, New Delhi, Chief Medical Officer, Baroda House, New Delhi and then by the Board and the fitness certificate was sent to Divisional Railway Manager, Northern Railway, Lucknow who allowed the applicant to join his duties.

4.3(e) That in the year 1985 the applicant was also medically examined by the Divisional Medical Officer, Northern Railway, Lucknow and was found fit and a fitness certificate dated 26.11.1985 was issued and in the said examination the age of the applicant was mentioned as 48 years in the year of medical examination and this also has not been objected so far by any of the authorities. (Annexure A-6 is the true photostat copy of the fitness certificate dated 26.11.1985)."

"B That the following para be allowed to be added

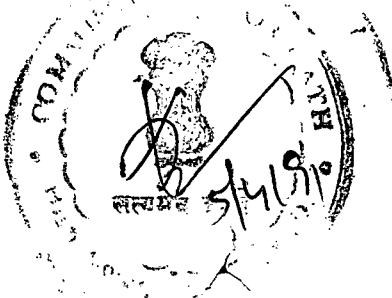


A101

after para 4.1

4.1(a) That at the time of appointment of the applicant in the year 1955 the applicant was posted with Sri Behari Lal Kapoor, <sup>Van</sup> Permanent Way Inspector (Restoration), Northern Railway, Shri Krishnanagar, Sultanpur. The applicant had knowledge that earlier to 1955, Sri Behari Lal Kapoor was Assistant Permanent Way Inspector and was posted at Betaura in Moradabad Division under Permanent Way Inspector, Bareilly with effect from 1953 ~~to 1955~~ <sup>to after ward</sup> and on promotion had joined as Permanent Way Inspector Shri Krishnanagar, Sultanpur and being the next higher authority had signed the service record of the applicant as witness. (Annexure A-7 is the true photostat copy of the letter dated 20.9.1955 signed by Sri Behari Lal Kapoor, Permanent Way Inspector (Restoration), Shri Krishnanagar, Sultanpur."

*Sri Behari Lal*



Wherefore, it is prayed that the above mentioned amendments be allowed to be incorporated in the application in the interest of justice.

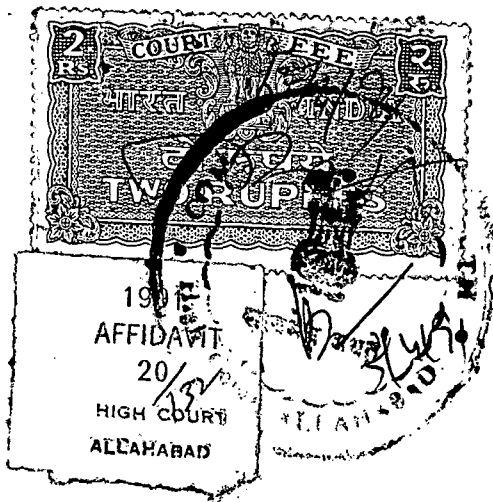
Lucknow: Dated:

~~March 5~~, 1991  
April 5,

*J.P. Mathur*  
( J.P. Mathur ),  
Advocate,  
Counsel for the applicant.

11021

In the Hon'ble Central Administrative Tribunal  
Circuit Bench, Lucknow.



Affidavit in support of

Civil Misc. Application No. of 1991

In re:

O.A.No. 20/90(L)

Kundan Lal .. Applicant

Versus

Union of India & others .. Respondents.



A F F I D A V I T

I, Kundan Lal, aged about 53 years, son of Late Sri Sohan Lal, resident E2B, Punjab Nagar Railway Colony, Charbagh, Lucknow do hereby solemnly affirm and state on oath as under:-

1. That the deponent is the applicant himself in the above noted claim petition as such is fully conversant with the facts and circumstances of the case.

2. That the contents of para 1 to 5 A and B

*[Handwritten signature]*

1103

are true to my personal knowledge except the legal averments which are based on legal advice.

3. That Annexures No.A-1 to A-7of the accompanying application are the true photostat copies of the originals which have been compared by me.

*[Handwritten Signature]*

Deponent

Lucknow: Dated:

~~March 29~~, 1991  
r April 5, 1991  
5.4.91

Verification

I, the above named deponent do hereby verify that the contents of para 1 to 3 of this affidavit are true to my personal knowledge. No part of it is false and nothing material has been concealed in it so help me God.

*[Handwritten Signature]*

Deponent

Lucknow: Dated:

r April 5, 1991  
March 29



I identify the deponent who has signed before me.

*[Handwritten Signature]*  
Advocate

Solemnly affirmed before me on 5-4-91 at 11 a.m./<sup>12</sup>p.m. by the deponent who is identified by Sri J.P.Mathur, Advocate, High Court, Lucknow Bench, Lucknow.

I have satisfied myself by examining the deponent that he understands the contents of this affidavit which have been read out and explained to him by me.

*[Handwritten Signature]*  
Khaliq-ur-Rahman  
Advocate

JATH COMMISSIONER  
High Court, Allahabad  
Lucknow Bench

S. No. 20/132  
Date 5-4-91

In the Honble Central Administrative Tribunal, Circum-bench.  
Ankhow.

O A Case N. 20/90(4)

Kundan Lal

Applicant

Union of India and others

Respondents

Annexure A-0 - A-7

A-1

उत्तर रेलवे  
NORTHERN RAILWAY

Genr 22/5/83

14/11

Bot date 5/12/83

A o B

17-3-38

A o A

20-8-55

Self

Wife

Son

14 yrs

6/12 Daughter

10 A 8 7



Kundan Lal

PM/Enforcement/14/11/83

RLM/Enforcement

4/8/83

14/11

4/8/83

Kundan Lal

In the Honble Central Administrative Tribunal, Circuit Bench.  
Ankurao.

O A Case N. 20/90(4)

Kundan Lal

Applicant

Union of India and others

Respondents

Annexure No - A - 2

(AES)

Boi - Data

(1) Kundan Lal PW/3/400 <sup>51</sup>/<sub>2</sub> years A.O.B 17-3-38 - D.O.A 20-8-

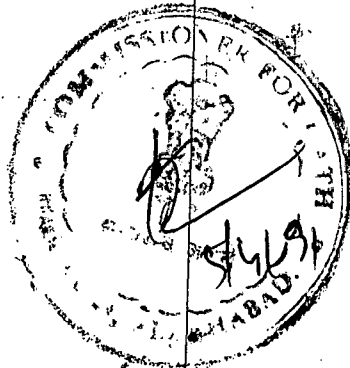
(2) Wife \_\_\_\_\_ 44 <sup>1</sup>/<sub>2</sub> years

(3) Son \_\_\_\_\_ 20 <sup>3</sup>/<sub>4</sub> years

(4) O/M / Daughter Two 17 & 15 years

Taken declaration  
from PW III No  
at 14/6/89  
Kundan Lal  
14/6/89

Kundan Lal  
PW/3/400  
14/6/89



Kundan Lal

APPLICATION FORM FOR  
PURCHASE OF MOTOR CYCLE/MOTOR/SCOOTER

1. Name of applicant. *Sh. KUNDAN LAL* (Engg)
2. Applicant's designation & Branch. *QA II / UCO*
3. District and Station. *Lucknow* (A106)
4. Pay Rs. *Rs 6757 - A.M.*
  - (i) Substantive Pay Rs. \_\_\_\_\_
  - (ii) Officiating pay or pay drawn in a temporary post. \_\_\_\_\_
  - (iii) Special/Personal Pay. \_\_\_\_\_
  - (iv) Date of confirmation. *20-8-60*
5. Date of superannuation or retirement or date of expiry of contract in case of contract officer. *31-8-96*
6. Anticipated price of Motor Car/Cycle *5500/-*
7. Amount of advance required. *3500/-*
8. Number of instalments in which the advance is desired to be repaid. *Thirty Five (35)*
9. Whether advance for the purchase of any conveyance obtained previously and if so. *NO*
  - (i) Date of drawal of the advance. \_\_\_\_\_
  - (ii) The amount of advance and or interest thereon still outstanding if any. \_\_\_\_\_
10. Whether the intention is to purchase. *New*
  - (a) New or an old motor/Car/Cycle.
  - (b) If the intention is to purchase Motor/Car/Cycle through a person other than a regular, or reputed dealer or agent, whether previous sanction on of the competent authority has been obtained as required under Rule 15(2) of the Central services (conduct) Rules 1965. \_\_\_\_\_
- (B) whether it has been allotted from Govt. *Drawn open market* quota if so quote authority thereof.



*Kundan Lal*

1107

( 2 )

- 11. Whether the officer is on leave or is about to proceed on leave. No
  - (a) The date of commencement of leave —
  - (b) The date of expiry of leave. —
- 12. Are any negotiations or preliminary enquiries being made so that delivery may be taken of the motor car/cycle within one month from the date of drawal of the advance. No
- 13. Whether agreement on form G-1536(1) has been filled in and attached. yes
- 14. If not confirmed, whether security bond on proper form from a permanent employee of his/her own status or above has been filled in and attached. Does not arise
- 15. (a) Certified that the information given above is complete and true.
- (b) Certified that I have not taken delivery of the Motor Car/Cycle/Scooter on account of which I apply for the advance, that I shall complete negotiations for the purchase of pay finally and take possession of the Motor Car Cycle before the expiry of one month from the date of drawal of the advance, and that I shall ensure it from the date of taking delivery of it.

*[Handwritten Signature]*

Applicant's signature

Date: Northern Railway  
LUCKNOW

Certified that in my opinion it will be useful to the public service if Shri. \_\_\_\_\_ possesses the conveyance in question for the performance of his official duties.

2. I am satisfied that he has the capacity to repay the advance.

*[Handwritten Signature]*  
17/11/59

M. Healdia, Lents.



*[Handwritten Signature]*

Alod

(Para G-1536(1))

Form of Agreement to be executed before drawing on advance for the purchase of a Motor Vehicle.

AN AGREEMENT MADE ON \_\_\_\_\_ DAY OF \_\_\_\_\_

One thousand nine hundred and \_\_\_\_\_ BETWEEN Sh. Kundan Lal

Ravi D. Meo of Lucknow hereinafter called the Borrower which expression shall include his heirs, administrators, administrators, executors and legal representatives) of the one part and the President of India (hereinafter called the President, which expression shall include his successors and assigns) of the other part. Whereas the Borrower has under the provisions of the Indian Railway of General Code, Vol. (hereinafter referred to as the said Code which expression shall include any amendments thereof for the time being in force) applied to the President for a loan of Rs. \_\_\_\_\_ for the purchase of a Motor Vehicle and whereas the President has agreed to lend the said amount to the Borrower on the terms and conditions here after contained

HOW IT IS HEREBY AGREED between the party hereto that in consideration of the sum of Rs. \_\_\_\_\_ to be paid by the President to the Borrower the Borrower hereby agrees with the President (1) to pay the President the said amount with interest calculated according to the said code by monthly deductions from his salary as provided in the said deductions and (2) within one month from the date of payment of the said sum to expend the full amount of the said loan in purchase of a motor vehicle or if the actual price paid is less than the loan to repay the difference to the president forthwith, and (3) to execute a document hypothecating the said motor vehicle to the President as security for the amount to be lent to the Borrower as aforesaid and interest in the form provided by the said code and IT IS HEREBY LASTLY AGREED AND DECLARED THAT IF THE MOTOR VEHICLE HAS NOT BEEN purchased and hypothecated as aforesaid within one month from the date of the payment of the said sum or if the Borrower within that period becomes insolvent quits the service of the Government or dies the whole amount of the loan and interest accrued thereon shall immediately become due and payable. In WITNESS whereof the BORROWER and

for and on behalf of the President have hereto set their hands the Day and year first before written.

Signed by the said in the presence of

Tilak Krishna  
(Signatures of witnesses)

[Signature]  
(Signature & Designation of Borrower)  
LUCKNOW.

for and on behalf of the President of India in the Presence of

[Signature]  
ASSISTANT COMMISSIONER  
LUCKNOW  
(Signature & Designation of Officer).

(Signature of Witness)  
Name & Designation of the Borrower.



[Handwritten signature]

1109

10. Is any earlier application for any vehicle pending with the Ministry of ID and CA.

Yes/ No.

If yes, type of vehicle applied for make of Car/Scooter/Motor Cycle/Moped (Auto cycle)

Day of application.

Certified that all the particulars given above are correct.

17/12/19  
AS/12

*Alan Hall*

(Signature of applicant)  
P. Way Inspector

Date: Northern Railway  
BUCKNOW.

(For use in applicant's Office)

Name of Office \_\_\_\_\_

Place. \_\_\_\_\_

12. It is certified that by his nature of duties, the applicant falls into one of the following categories (mark only).

Medical Personnel Staff of Officer of joint Secretary and above.	of	Officers of the rank of	of	field duties( separate certificate to be attached).	Others.
--	----	-------------------------	----	---	---------

13. It is certified that the possession of a Car/Scooter/Motor Car/Cycle Moped, by the applicant is in the public interest.

14. It is also certified that the entries made by the applicant against items 3-6-8 and 10 above been found correct on verification from records.

Signature of recommending Authority

Designation and seal of Office.

To  
The Under Secretary,  
Deptt. of Industry,  
Ministry of I.T. & C.A.,  
Udyog Bhawan, New Delhi.

*Alan Hall*



In the Honble Central Administrative  
Tribunal, Circuit Bench, Lucknow  
Kundan Lal \_\_\_\_\_  
Union of India \_\_\_\_\_

Annexure A4

(A/10)

A-4

Telephone: 45345

DR. K.C. GARG  
M.S.F.R.C.S.D.O.  
OPHTHALMIC SURGEON &  
PROF. OF OPHTHALMOLOGY

C-12/1, River Bank Colony,  
LUCKNOW.

Dated: 16-1-1979.

This is to certify that Shri Kundan Lal P.W.I. (LKO)  
aged 41 yrs. has been examined by me.

His vision in R.E. is 6/6 (unaided) and J1 with glasses.

His fundi are normal. His colour vision on Ishihara's chart is  
normal. He is not colour blind.

He is fit for his job.

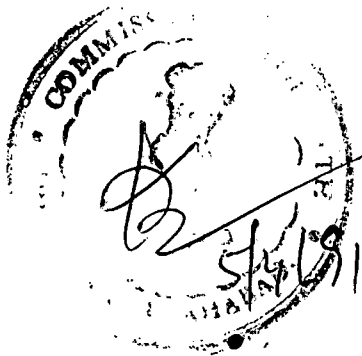
Sd/- Kundan Lal,  
Attested signatures of  
Shri Kundan Lal.

Sd/-  
Dr. K.C. GARG.

Sd/-  
Dr. K.C. Garg,  
M.S., F.R.C.S., D.O. (Lond),  
Professor of Ophthalmology,  
K.B.'s Medical College,  
LUCKNOW.

TRUE COPY  
Attested.  
Gargani

ASSISTANT ENGINEER (1)  
N. Ry. Lucknow



Kundan Lal

To the Honble Central Administration  
 Circuit Bench, Delhi

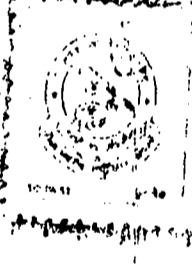
~~Kendral~~ ~~Amexu AS~~  
 Amexu AS  
 A-5-  
 (AM)

**डॉ० राजेन्द्र प्रसाद मेन विज्ञान केन्द्र, नई दिल्ली**  
**Dr. Rajendra Prasad Centre For Ophthalmic Sciences, New Delhi**

नाम *Kim...* कथ नं०  
 Name *Kim...* C. No. **16(B)**  
 आयु और लिंग *41 M* प. नं०  
 Age & Sex *41 M* O. P. No. **16(B)**  
 आयु *67572* **195416**  
 Income

क्र. नं. S. No.	दिनांक Date	समय Time	क्र. नं. S. No.	दिनांक Date	समय Time	युनिट व दिन Unit & Day
1			17			प्रथम निर्धारित समय <i>P. 10</i> Ist Appt Time दिनांक <i>3/2</i> Date
2			18			
3			19			
4			20			
5			21			
6			22			
7			23			
8			24			
9			25			
10			26			
11			27			
12			28			
13			29			
14			30			
15			31			
16			32			

**Section II**  
 Dr. Y. Das &  
 Dr. H. J. Hood  
 Day & Evening





*J. S. ...*

In the Hon'ble Central Administrative Tribunal, Chandigarh  
 Kundan Lal Publicans  
 Union of India vs Respondent  
 Annexure A6 A12

A-6

उ.रे.०/N. 519161

निकिता/सी-9/MED/C-2/निकिता-64/MED/64

चिकित्सा विभाग/Medical Department

कर्मचारी की शारीरिक फ़ारोष्यता का प्रमाण-पत्र/Certificate Physical Fitness of Employee

(यदि काल में जब किसी कर्मचारी को पुनः डाक्टरों की परीक्षा की जाये, तब इस प्रमाण-पत्र का इस्तेमाल किया जाये)  
 (Certificate to be used when an employee is re-examined during service)

प्रस्पताल/Hospital स्वास्थ्य केंद्र/Health Unit..... नं./No.....

प्रमाणित करता हूँ कि मैंने श्री..... का नाम..... को जो

(काम का स्थान) में..... शाखा/विभाग में अपनी

के..... पर पर काम कर रहे हैं, डाक्टरों की परीक्षा कर ली है और मेरी

I do hereby certify that I have examined name.....

Age..... an employee serving as designation.....

in the..... branch/department, at (Place where employee).....

who presented himself to me for.....

प्रत्येक पुनः परीक्षा/Periodical re-examination

के..... पर पर परीक्षा में पूर्व पुनः परीक्षा के लिए

Re-examination to promotion to class..... (as designation.....)

विशेष पुनः परीक्षा के लिए/Special re-examination

विशेष प्रतिफल रिपोर्ट पर पुनर्निर्धार के लिए पुनः परीक्षा के लिए उपस्थित हुए।

Re-examination for reconsideration of previous adverse report

द्वारा हस्ताक्षर/अंगूठे का निशान मेरे सामने लिया गया है और जो वे दर्शाया है

and whose signature/thumb impression has been appended below in my presence.

इसमें से श्री..... पर A. लिये उपयुक्त प्रमाणित है।

I consider him fit for service in class.....

हस्ताक्षर/Marks of identification (1).....

.....

कार्यालय की मुहर/Office Seal

.....

दिनांक, Date..... 26/11/85..... 197.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....



Kundan Lal

In The Honble Central Administrative Tribunal, Circuit-Bench.  
Anchunow.

G.A Case N. 20/90(4)

Kundan Lal

Applicant

Union of India and others

Respondents

Annexure No-7

ATB

A-7

N.R.-1620/11-1954-80,000 P.

NORTHERN RAILWAY

GL. 19-A  
Genl. 99-S.

No. W/10

Dated 20.9.55 195

From

P. WAY. IN CHARGE 'R'  
N. RLY. SRI KANGRA NAGAR

To Sri Kundan Lal P.O. Mistri

Subject: Verification of daily report.

Reference:

Please let me know name of the  
Guard of EMU No 2 who was actually  
on duty for the period from 10/9/55  
to 18/9/55. To enable me to verify  
the daily report for this period as  
early as possible.



Mishra  
P. WAY. IN CHARGE 'R'  
N. RLY. SRI KANGRA NAGAR

Kundan Lal